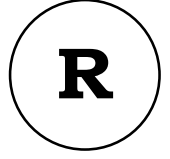


Reserved on : 25.06.2026
Pronounced on : 07.07.2026



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 07TH DAY OF JULY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

WRIT PETITION No.24242 OF 2017 (GM - RES)

C/W

WRIT PETITION No.16306 OF 2017 (GM - RES)

IN WRIT PETITION No.24242 OF 2017

BETWEEN:

B.H.NARAYANAPPA
S/O HALAPPA,
AGED ABOUT 57 YEARS,
COMMISSIONER,
DAVANAGERE MAHANAGARA PALIKE,
DAVANAGERE – 577 501.

... PETITIONER

(BY SRI B.K.MANJUNATH, ADVOCATE)

AND:

- 1 . THE STATE OF KARNATAKA
REPRESENTED BY HOME DEPARTMENT,
VIDHANA SOUDHA,
BENGALURU – 500 001.



- 2 . KARNATAKA LOKAYUKTHA
M.S.BUILDING
BENGALURU – 560 001
REPRESENTED BY ITS REGISTRAR.

(SUBSTITUTED AS PER ORDER DATED 28.11.2022)

- 3 . SUPERINTENDENT OF POLICE
ANTI-CORRUPTION BUREAU,
CENTRAL ZONE,
BENGALURU – 500 001.
- 4 . INSPECTOR OF POLICE
ANTI-CORRUPTION BUREAU,
CHIKKABALLAPURA – 561 207.
- 5 . SRI R.VENKATARAMANA
S/O LATE LAKSHMINARAYANAPPA,
AGED ABOUT 53 YEARS,
RESIDING AT SONNASHETTIHALLI,
2ND MAIN, CHINTAMANI TOWN – 563 125.
CHIKKABALLAPURA.
- 6 . THE DEPUTY COMMISSIONER
CHIKKABALLAPURA DISTRICT,
CHIKKABALLAPURA – 563 125.

... RESPONDENTS

(BY SRI THEJESH P., HCGP FOR R1 AND R-6;
SRI VENKATESH ARBATTI, SPL.PP FOR R-2 TO R-4;
SMT.KEERTHI REDDY, A/W
SRI MAYUR D.BHANU AND SRI PADMANABHA J.,
ADVOCATES FOR R-5)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND
227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF
CR.P.C., PRAYING TO QUASH THE IMPUGNED PRELIMINARY

ENQUIRY REPORT BEARING NO.ACB/CBP/PETITION/02/2016 DATED 20.6.2016 ISSUED BY R-4 AT ANNEX-B; QUASH THE FIR NO.4/2017 DATED 11.4.2017 ON THE FILE OF THE LEARNED HON'BLE DISTRICT SESSION & SPL. COURT, CHIKKABALLAPUR DISTRICT, CHIKKABALLAPUR VIDE ANNEXURE-C SO FOR IT RELATES TO THE PETITIONER.

IN WRIT PETITION No.16306 OF 2017

BETWEEN:

SRI CHOWDAREDDY
S/O LATE ANJANEYA REDDY
AGED ABOUT 80 YEARS,
RESIDING AT MALAPALLI,
CHINTAMANI TOWN - 563 125
CHIKKABALLAPURA DISTRICT.

... PETITIONER

(BY SRI Y.R.SADASHIVA REDDY, SR.ADVOCATE FOR
SRI DEEPAK J., ADVOCATE)

AND:

- 1 . THE STATE OF KARNATAKA
REPRESENTED BY HOME DEPARTMENT
VIDHANA SOUDHA
BENGALURU - 560 001.
- 2 . LOKAYUKTHA
REPRESENTED BY SPP
DR.B.R.AMBEDKAR ROAD
M.S.BUILDING
BENGALURU - 560 001.

- 3 . SRI R.VENKATARAMANA
S/O LATE LAKSHMINARAYANAPPA,
AGED ABOUT 53 YEARS,
RESIDING AT SONNASHETTIHALLI,
2ND MAIN, CHINTAMANI TOWN – 563 125
CHIKKABALLAPURA DISTRICT.

(AMENDMENT IS CARRIED OUT AS PER
ORDER DATED 04.08.2023)

... RESPONDENTS

(BY SRI THEJESH P., HCGP FOR R-1;
SRI VENKATESH S.ARBATTI, SPL.PP FOR R-2;
SMT.KEERTHI REDDY, ADVOCATE A/W
SRI MAYUR D.BHANU AND SRI PADMANABHA J.,
ADVOCATES FOR R-3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF CR.P.C., PRAYING TO QUASH ANNEXURE-D DATED.11.4.2017 IN CRIME NO.4/2017 ON THE FILE OF DISTRICT SESSIONS AND SPECIAL COURT, CHIKKABALLAPURA DISTRICT FOR THE OFFENCE PUNISHABLE UNDER SECTION 13(1)(c)(d) OF PC ACT AND SECTION 447 R/W 34 OF IPC.

THESE WRIT PETITIONS HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 25.06.2026, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: **THE HON'BLE MR JUSTICE M.NAGAPRASANNA**

CAV ORDER

The petitioners, in both these cases, are different accused in the same crime in Crime No.4 of 2017 registered for offences punishable under Section 13(1)(c) and (d) of the Prevention of Corruption Act, 1988 (hereinafter referred to as 'the Act' for short) and Section 447 r/w 34 of the IPC.

2. Facts in brief, germane are as follows: -

IN W.P.No.16306 of 2017:

2.1. The petitioner/accused No.1 was said to be a Member of the Legislative Assembly. A complaint comes to be registered by the 3rd respondent on 24-04-2016 alleging criminal conspiracy and allied offences against the petitioner, one M.C. Balaji and M.C. Sudhakar and the then Commissioner of the City Municipal Council, Chintamani, Sub-Registrar and several other public servants. The criminal law thus gets into motion by the said complaint. The complaint was made to the then Anti-Corruption Bureau ('ACB'),

presently the Karnataka Lokayukta. The complaint becomes a crime in Crime No.4 of 2017. Registration of crime has immediately driven the petitioner in the subject petition as well as the petitioner in the companion petition to the doors of this Court. On 20-04-2017 a coordinate Bench of this Court while issuing notice regarding rule granted ad-interim order of stay insofar as the petitioner is concerned. The Court also directed that the matter to be listed after summer vacation and observed that the petitioner shall fully cooperate in the investigation.

IN W.P.No.24242 of 2017:

2.2. The petitioner in the case at hand is accused No.2 in Crime No.4 of 2017. The complaint is common in both the cases. Registration of complaint and the consequent crime has driven the petitioner to this Court in the subject petition. No interim order is operating in this case. In view of the interim order operating in the companion petition, no investigation has taken place with respect to FIR in Crime No.4 of 2017.

3. Heard Sri Y.R. Sadashiva Reddy, learned senior counsel appearing for the petitioner in Writ Petition No.16306 of 2017, Sri B.K.Manjunath, learned counsel appearing for the petitioner in Writ Petition No.24242 of 2017, Sri Thejesh, P, learned High Court Government Pleader appearing for respondent No.1 in Writ Petition No.16306 of 2017 and respondents 1 and 6 in Writ Petition No.24242 of 2017, Sri Venkatesh S. Arbatti, learned Special Public Prosecutor appearing for respondents 2 to 4 in both the writ petitions and Smt. Keerthi Reddy, learned counsel appearing for respondent No.3 in Writ Petition No.16306 of 2017 and respondent No.5 in Writ Petition No.24242 of 2017 in both the writ petitions.

4. For the sake of convenience the petitioner in W.P.No.16306 of 2017 would be referred as petitioner No.1 and likewise, the petitioner in Writ Petition No.24242 of 2017 as petitioner No.2 in the course of this order. The other parties would be referred to, as obtaining in the writ petitions.

SUBMISSIONS:**PETITIONERS:****IN W.P.No.16306 OF 2017:**

5.1. The learned senior counsel Sri Y.R. Sadashiva Reddy appearing for petitioner No.1/accused No.1 would contend that the complaint so registered by the complainant before the ACB is a product of political rivalry between the two. There is no substance in the complaint. It is the allegation that sons of petitioner No.1 one M.C.Balaji and M.C. Sudhakar have played certain role along with their father/petitioner No.1 in knocking of a property belonging to Government in Sy.No.11 measuring 1 acre 19 guntas situate at Kannampalli village, Chintamani Taluk and have formed sites and sold them as if it is their property. The learned senior counsel submits that it is only to bring a black mark to the unimpeachable career of petitioner No.1, the crime has been registered. Petitioner No.1 himself has on more than one occasion offered that if there is any encroachment of Government land, he would give up the land or give alternate land. In the light of there being no encroachment in the case at hand or petitioner No.1 and his sons being entitled to

keep the land on the plea of adverse possession, the very crime registered that too for offences under the Act is wholly untenable.

5.2. It is the submission of the learned senior counsel that on the date of the complaint neither petitioner No.1 nor his son was holding the position of a Member of Legislative Assembly. Therefore, the offences under the Act cannot be laid against a former Member of the Legislative Assembly or a Member of Parliament, as the case would be. The complaint is made on 24-04-2016 preliminary investigation report was conducted on 20-06-2016 and the case is registered on 11-04-2017 after almost a year and, therefore, the crime must be quashed. It is his submission that petitioner No.1 was shown as cultivator in respect of Sy.No.11 for the years 1966-67 to 1986-87 and therefore, there is no warrant for registration of crime on the alleged act that petitioner No.1 had knocked of Government property, converted it as sites and sold them.

IN W.P.No.24242 OF 2017:

6. The learned counsel Sri B.K. Manjunath appearing for accused No.2 would submit that petitioner No.2 worked as Commissioner, City Municipal Council from June 1998 to July 2000 and on 4-07-2015 a show cause notice is issued to him stating that he has illegally registered the Government Kharab land bearing Sy.No.11 in favour of the petitioner No.1 and his sons. It is his submission that petitioner No.2 has nothing to do with the allegations made. The complaint simply names petitioner No.2 who was on the verge of his retirement. Petitioner No.2 has retired from service on attaining the age of superannuation in the year 2020 and today if investigation would be permitted on a complaint which has nothing against him, it would cause grave prejudice to this petitioner. He would submit that accused No.2 is getting into the web of controversy for an alleged political rivalry between the petitioner in the companion petition, his family and the complainant.

COMPLAINANT IN COMMON:

7.1. Contrariwise, the learned counsel Smt. Keerthi Reddy representing the complainant would threadbare refute the submissions of the learned counsel appearing for the petitioners by taking this Court through the existing documents collected and placed before the Court, at the time of hearing of the matter. According to the learned counsel in 1965-66 land in Sy.No.11 of Kannampalli Village, Chinthamani Taluk measuring 1 acre 19 guntas is shown as *Hullu Banni* Kharab in the RTC. In the year 1989 Sri Chowdareddy/petitioner No.1 was elected as Member of Legislative Assembly from Chinthamani constituency. After the election, it appears the land in Sy.Nos. 12 and 13 which were allegedly owned by his family was sought to be converted from agriculture to non-agricultural purposes. An application is made to the Assistant Commissioner in this regard. The land is converted but while getting it converted, petitioner No.1 and his family have taken away Sy.No.11, the Government land, as land belonging to them.

7.2. An unregistered General Power of Attorney ('GPA') then comes to be executed by M.C.Balaji, son of petitioner No.1 in favour of Government Employees House Building Cooperative Society. On the strength of the GPA, the President and the Secretary of the said Society executed sale deeds in favour of several persons and several sites out of them are in the name of M.C. Balaji, son of Chowdareddy, petitioner No.1. Several sites further formed and sold. She would further contend that the complainant comes to be elected as a Councilor of Chinthamani Municipal Corporation. He then found huge foul play and land grabbing by the family of accused No.1. First communication springs resulting an enquiry and then the impugned complaint. It is not that the complaint has sprung from air. All materials were available prior to registration of complaint itself. The learned counsel would submit that in terms of Rule 21(2)(b) of the Karnataka Land Revenue Rules, a 'B' kharab land can never become the property of any person occupying it. It can used only for the purposes that are enumerated under the Rules. The learned counsel would seek dismissal of the petitions contending that the matter requires investigation in the least and for the last 9 years the investigation is stalled, in a case that

concerns grave public interest, as government land is grabbed by the petitioner No.1 and family.

LOKAYUKTHA:

8. The learned counsel Sri Venkatesh S.Arbatti representing the Lokayukta would contend that after the complaints were received a preliminary enquiry, as obtaining in law, was conducted and it was found that 1 acre 19 guntas was allegedly knocked of by the family of accused No.1 and, therefore, it was opined that crime should be registered on the said allegation. He would also seek dismissal of the petitions and conduct of investigation on the ground that allegation was made out.

9. The learned senior counsel Sri Y.R. Sadashiva Reddy would join issue in contending that the documents produced by the respondents would not lead to any allegation or ingredients of crime. Accused No.1 has an unimpeachable career in politics and political rivalry is sought to be projected to become a crime. Therefore, the matter must not be permitted to be investigated.

10. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

CONSIDERATION:

11. **Before this Court ventures into the core issue in the *lis* whether the investigation in the case at hand deserves to be interdicted, at its threshold or permitted to take its lawful course, it becomes necessary to undertake a brief but journey into the history of the land that forms the epicentre of the present controversy, for, the story of the crime does not commence with the complaint; it begins much earlier, buried in revenue records, concealed in transactions, and ultimately surfacing through the tell-tale footprints of alleged encroachment by accused No.1 and his sons M.C.Balaji and M.C. Sudhakar.**

The record of rights of the very land from 29-09-2021 till 2026 with respect to column No.9 reads as follows:

ರೆಹಾರ್ಡ್ ಆಫ್ ರೈಟ್ಸ್ ಗೇಜ್ ಮತ್ತು ಪಹಣಿ ಪತ್ರಿಕೆ (R.T.C) ಫಾರಂ ನಂ. 01 Print Page No: 1/1 Village Account Form No: 2
Valid from 29/09/2021 To Till Date

ಪುಸ್ತಕ ಕ್ರಮ ಸಂಖ್ಯೆ: _____

1. ರೆಹಾರ್ಡ್ ಸಂಖ್ಯೆ	3. ಬೆರಗು	4. ಕಂದಾಯ	5. ಮಲ್ಟಿ ಪ್ಲಾನ್ ನಂಬರ್	6. ಲೆನ್ಡ್	7. ಲೆನ್ಡ್	8. ಲೆನ್ಡ್	9. ಲೆನ್ಡ್	10. ಲೆನ್ಡ್	11. ಲೆನ್ಡ್
11	1.19.00.00	0.00	1.19.00.00	0.00	0.00	0.00	0.00	0.00	0.00
3. ಬೆರಗು		4. ಕಂದಾಯ		5. ಮಲ್ಟಿ ಪ್ಲಾನ್ ನಂಬರ್		6. ಲೆನ್ಡ್		7. ಲೆನ್ಡ್	
1.19.00.00		0.00		1.19.00.00		0.00		0.00	
3. ಬೆರಗು		4. ಕಂದಾಯ		5. ಮಲ್ಟಿ ಪ್ಲಾನ್ ನಂಬರ್		6. ಲೆನ್ಡ್		7. ಲೆನ್ಡ್	
1.19.00.00		0.00		1.19.00.00		0.00		0.00	
3. ಬೆರಗು		4. ಕಂದಾಯ		5. ಮಲ್ಟಿ ಪ್ಲಾನ್ ನಂಬರ್		6. ಲೆನ್ಡ್		7. ಲೆನ್ಡ್	
1.19.00.00		0.00		1.19.00.00		0.00		0.00	

ದಿನಾಂಕ: 25/08/2026 ಮೊತ್ತ: ರೂ. 0

RTC DIGITALLY SIGNED ON 9/29/2021

ಫೋನ್ ನಂ: 8022 3100 0025

When the revenue records of 1965–66 are placed shoulder to shoulder with those of 2026, one incontrovertible truth emerges with remarkable clarity is, the character of Survey No.11 has remained immutable. Time has marched forward, governments have changed, offices have changed hands,

political fortunes have risen and fallen—but Survey No.11 has remained what it always was: Government *Hullu Banni Kharab* land.

13. Accused No.1 came to occupy a position of political power, upon being elected as a Member of the Legislative Assembly in 1989. It is during this period of political relevance that events begin to assume significance. The information about his election and the term is as follows:

“ಸಂಶೋಧನಾ ಮತ್ತು ಉಲ್ಲೇಖನಾ ಶಾಖೆಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮಾಹಿತಿಯಂತೆ ವೊದಲನೇ ವಿಧಾನ ಸಭೆಯಿಂದ 14ನೇ ವಿಧಾನ ಸಭೆಯವರೆವಿಗೆ ಚಿಂತಾಮಣಿ ಕ್ಷೇತ್ರದಿಂದ ಚುನಾಯಿತರಾಗಿರುವ ಮಾನ್ಯ ಸದಸ್ಯರುಗಳ ಅವಧಿಯ ವಿವರ:

ಕ್ರ.ಸಂ.	ಕ್ಷೇತ್ರ	ಶಾಸಕರ ಹೆಸರು	ವಿಧಾನಸಭೆ	ಅವಧಿ
-	-	-	-	-
11.	ಚಿಂತಾಮಣಿ	ಚೌಡಾರಡ್ಡಿ	ಒಂಬತ್ತನೇ ವಿಧಾನಸಭೆ	18.12.1989 ರಿಂದ 17.12.1994”

The sons of accused No.1 initiated proceedings for conversion of lands in Survey Nos.12 and 13 from agricultural use to residential purpose. The said documents read as follows:

“ನಂ.:ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್:44:92-93.

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ,
ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು

ದಿನಾಂಕ:29-5-1993.

ವಿಷಯ :- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ:ನಂ:
12ರ ಪೈಕಿ 1-21 ಎಕರೆ ಜಮೀನು ಮನೆ ನಿವೇಶನಗಳಿಗಾಗಿ ಶ್ರೀ ಚೌಡರಡ್ಡಿ
ಬಿನ್ ಆಂಜನೇಯರೆಡ್ಡಿ ಎಂಬುವರಿಗೆ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು
ಮಾಡಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ಸಹಾಯಕ ಕಮೀಷನರ್, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ
ಕ್ರಮಾಂಕ ಎಎಲ್‌ಎನ್.ಸಿಆರ್:7:92-93, ದಿನಾಂಕ:12-11-1992.

-O-

-:: ಭೂ-ಪರಿವರ್ತನೆ ನಿರ್ಣಯ ಪತ್ರಿಕೆ ::-

ಶ್ರೀ ಚೌಡರಡ್ಡಿ ಬಿನ್ ಆಂಜನೇ ಯ ರೆಡ್ಡಿ ಮಾಳಪಲ್ಲಿ ಗ್ರಾಮದವರು ಕನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ:ನಂ:
12 ರ ಪೈಕಿ 1-21 ಎಕರೆ ಜಮೀನನ್ನು ವಾಸದ ಮನೆ ನಿವೇಶನಗಳಿಗಾಗಿ ಉಲ್ಲೇಖದಂತೆ ಸಹಾಯಕ
ಕಮೀಷನರ್, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಉಪ-ವಿಭಾಗ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರು ಭೂ-ಪರಿವರ್ತನೆ ಶುಲ್ಕ ಚದರಡಿ
ಎಂದಕ್ಕೆ 0-03 ಪೈಸೆ ವಿಧಿಸಿ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು ಮಾಡಿದ್ದು, ಮಂಜೂರು ದಾರರು ಭೂ-
ಪರಿವರ್ತನೆ ಶುಲ್ಕ ವಗೈರೆ(2055-00) ಎರೆಡು ಸಾವಿರದ ಐವತ್ತೈದು ರೂಪಾಯಿಗಳನ್ನು ಚಲನ್ ನಂ:37
ಹಾಗೂ ತಾರೀಖು 21-5-93 ರಂತೆ ಮೈಸೂರು ಬ್ಯಾಂಕ್, ಚಿಂತಾಮಣಿ ಯಲ್ಲಿ ಜಮಾ ಮಾಡಿ ಷರತ್ತುಗಳಿಗೆ
ಬದ್ಧನಾಗಿ ನಿರ್ಧಾರಣಾ ಮುಚ್ಚಳಿಕೆಯನ್ನು ಬರೆದುಕೊಟ್ಟಿರುವುದರಿಂದ, ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳ ಪಡಿಸಿ
ಜಮೀನು ಪರಿವರ್ತನೆ ನಿರ್ಣಯ ಪತ್ರಿಕೆಯನ್ನು ನೀಡಿದೆ.

-ಷರತ್ತುಗಳು:-

- 1) ಮಂಜೂರುದಾರರು ಕರ್ನಾಟಕ ಭೂ-ಕಂದಾಯ ಅಧಿನಿಯಮ 95(2) ರನ್ನು ಯಾವ ಕಾರಣದಿಂದಲೂ
ಉಲ್ಲಂಘನೆ ಮಾಡಕೂಡದು.
- 2) ನಿಗದಿತ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು ಮಾಡಿರುತ್ತೆ.
- 3) ಸಂಬಂಧಪಟ್ಟ ಮಂಡಲ್ ಪಂಚಾಯ್ತಿ ಅಥವಾ ಪುರಸಭೆಗೆ ನಿಗದಿತ ಶುಲ್ಕ ಪಾವತಿ ಮಾಡಿ ಪರವಾನಗಿ
ಪಡೆದ ನಂತರವೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
- 4) ಯಾವ ಕಾರಣದಿಂದಲೂ, ಸ್ಥಳ ಬದಲಾವಣೆ ಮಾಡಕೂಡದು.
- 5) ಅಜುಬಾಜುದಾರರಿಗೆ ಯಾವುದೇ ತೊಂದರೆಯನ್ನುಂಟು ಮಾಡಕೂಡದು.
- 6) ರಸ್ತೆಗಾಗಿ ಸಾಕಷ್ಟು ಜಾಗ ಬಿಡತಕ್ಕದು.

- 7) ಸದರೀ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿದಲ್ಲಿ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು ವಜಾ ಮಾಡಲಾಗುವುದು

ಸಹಿ/-

ತಹಶೀಲ್ದಾರ್

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು."

....

ನಂ.:ಎಎಲ್‌ಎನ್.ಎಸ್‌ಆರ್:40:92-93.

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ,

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು

ದಿನಾಂಕ:29-5-1993.

ವಿಷಯ :- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ:ನಂ: 13 ರ ವೈಕಿ 1-20 ಎಕರೆ ಜಮೀನು ಮನೆ ನಿವೇಶನಗಳಿಗಾಗಿ ಶ್ರೀ ಎಂ.ಸಿ. ಬಾಲಾಜಿ ಬಿನ್ ಚೌಡರೆಡ್ಡಿ ಎಂಬುವರಿಗೆ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು ಮಾಡಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ಸಹಾಯಕ ಕಮಿಷನರ್, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಉಪ-ವಿಭಾಗ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಕ್ರಮಾಂಕ ಎಎಲ್‌ಎನ್.ಸಿಆರ್:5:92-93, ದಿನಾಂಕ:29-7-92.

-:: ಭೂ-ಪರಿವರ್ತನೆ ನಿರ್ಣಯ ಪತ್ರಿಕೆ :-

ಶ್ರೀ ಎಂ.ಸಿ. ಬಾಲಾಜಿ ಬಿನ್ ಚೌಡರೆಡ್ಡಿ ಮಾಳಪಲ್ಲಿ ಗ್ರಾಮದವರು ಕನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ:ನಂ: 13 ರ ವೈಕಿ 1-20 ಎಕರೆ ಜಮೀನನ್ನು ಮನೆ ನಿವೇಶನಗಳಿಗಾಗಿ ಉಲ್ಲೇಖದಂತೆ ಸಹಾಯಕ ಕಮಿಷನರ್ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಉಪ-ವಿಭಾಗ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ರವರು ಭೂ-ಪರಿವರ್ತನೆ ಶುಲ್ಕ ಚದರಡಿ ಒಂದಕ್ಕೆ 0-03 ಪೈಸೆ ವಿಧಿಸಿ ಭೂ-ಪರಿವರ್ತನೆ ಮಂಜೂರು ಮಾಡಿದ್ದು ಮಂಜೂರುದಾರರು ಭೂ-ಪರಿವರ್ತನೆ ಶುಲ್ಕ ವಗೈರೆ (2022-00) ಎರೆಡು ಸಾವಿರದ ಇಪ್ಪತ್ತೆರಡು ರೂಪಾಯಿಗಳು ಮಾತ್ರ ಚಲನ್ ನಂ: 38 ಹಾಗೂ ದಿನಾಂಕ: 21-5-93 ರಂತೆ ಮೈಸೂರು ಬ್ಯಾಂಕ್, ಚಿಂತಾಮಣಿಯಲ್ಲಿ ಜಮಾ ಮಾಡಿ ಷರತ್ತುಗಳಿಗೆ ಬದ್ಧನಾಗಿ ನಿರ್ಧಾರಣಾ ಮುಚ್ಚಳಿಕೆಯನ್ನು ಬರೆದುಕೊಟ್ಟಿರುವುದರಿಂದ, ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಡಿಸಿ, ಜಮೀನು ಪರಿವರ್ತನೆ ನಿರ್ಣಯ ಪತ್ರಿಕೆಯನ್ನು ನೀಡಿದೆ.

-ಷರತ್ತುಗಳು:-

- 1) ಮಂಜೂರುದಾರರು ಕರ್ನಾಟಕ ಭೂ-ಕಂದಾಯ ಅಧಿನಿಯಮ 95(2) ರನ್ನು ಯಾವ ಕಾರಣದಿಂದಲೂ ಉಲ್ಲಂಘನೆ ಮಾಡಕೂಡದು.

- 2) ನಿಗದಿತ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಭೂ-ಪರಿವರ್ತನೆ ಮುಂಜೂರು ಮಾಡಿರುತ್ತೆ.
- 3) ಸಂಬಂಧಪಟ್ಟ ಮಂಡಲ್ ಪಂಚಾಯ್ತಿ ಅಥವಾ ಪುರಸಭೆಗೆ ನಿಗದಿತ ಶುಲ್ಕ ಪಾವತಿ ಮಾಡಿ ಪರವಾನಗಿ ಪಡೆದ ನಂತರವೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
- 4) ಯಾವ ಕಾರಣದಿಂದಲೂ, ಸ್ಥಳ ಬದಲಾವಣೆ ಮಾಡಕೂಡದು.
- 5) ಆಜುಬಾಜುದಾರರಿಗೆ ಯಾವುದೇ ತೊಂದರೆಯನ್ನುಂಟು ಮಾಡಬಾರದು.
- 6) ರಸ್ತೆಗಾಗಿ ಸಾಕಷ್ಟು ಜಾಗ ಬಿಡತಕ್ಕದು.
- 7) ಸದರೀ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿದ್ದಲ್ಲಿ ಭೂ-ಪರಿವರ್ತನೆ ಮುಂಜೂರು ವಜಾ ಮಾಡಲಾಗುವುದು

ಸಹಿ/-

ತಹಶೀಲ್ದಾರ್

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು."

14. Thereafter came a partition deed within the family of Chowdareddy. The deed, on its face, pertains to Survey Nos.12 and 13. It distributes 37 residential sites amongst the family members— 12 sites to Chowdareddy, 13 to M.C. Balaji and 12 to M.C. Sudhakar. **Had the matter rested there, perhaps little would have required further scrutiny. But the partition deed does not rest there. 'Buried within its later recitals lies the real story'**. M.C. Balaji is shown to have received 7 sites, and M.C. Sudhakar, now a sitting legislator - another 7 sites, carved out of Survey No.11. Survey No.11, it bears repetition, is not private land. It is Government *Hullu Banni Kharab* land. The conclusion therefore

is not difficult to draw. Government land appears to have been treated, as though it was ancestral property, partitioned *inter se* amongst family members, and dealt with as a commodity of private ownership. **What could not legally be owned appears to have been privately divided; what could never be alienated appears to have been bartered within the family.**

15. Later, accused No.1 and his son M.C. Balaji executed an unregistered General Power of Attorney in favour of the Government Employees House Building Co-operative Society, empowering its office bearers to sell sites formed in Survey Nos.12 and 13, while the factual matrix unmistakably reveals that layouts had also engulfed Survey No.11. **Sites were formed. Sites were sold. Khatas were issued. Third-party interests were created. Government land had, for all practical purposes, vanished beneath concrete and private possession.**

THE GENESIS OF THE PRESENT ISSUE:

16. The story remained buried until 2014, when the complainant was elected as a Councillor of Chintamani Municipal Council. Another Councillor sought information from the Tahsildar as to whether Survey No.11 had ever been allotted to any Government institution. The reply assumes significance. It reads as follows:

“ನಂ.:ಸಿ.ಆರ್.:109/14-15

ತಹಶೀಲ್ದಾರ್ ರವರ ಕಾರ್ಯಾಲಯ,

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು

ದಿನಾಂಕ:21-01-2015.

-:: ಹಿಂಬರಹ :-

ವಿಷಯ :- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.11 ರ ಬಾಬು 1ಎ-19 ಗುಂಟೆ ಜಮೀನು ಹುಲುಬನ್ನಿ ಖರಾಬ್ ಆಗಿದ್ದು ಯಾರಿಗಾದರೂ ಮಂಜೂರು ಆಗಿದೆ ಅಥವಾ ಇಲ್ಲವೇ ಎಂಬುದರ ಬಗ್ಗೆ ಹಿಂಬರಹ ನೀಡುವ ಬಗ್ಗೆ .

ಉಲ್ಲೇಖ:- 1) ಅರ್ಜಿದಾರರಾದ ಎಸ್.ನಟರಾಜ್ ಬಿನ್ ಲೇಟ್ ಎಂ.ಸೀನಪ್ಪ ರವರ

ಅರ್ಜಿ ದಿನಾಂಕ : 19-1-2015

2) ರಾಜಸ್ವನೀರೀಕ್ಷಕರು, ಕಸಬಾ ಹೋಬಳಿ, ರವರ ವರದಿ ದಿನಾಂಕ :

21-1-2015

3) ತಾಲ್ಲೂಕು, ಭೂ/ಮಾ/ಶಾಖೆ, (ಚಿಂ) ಇ.817/14-15 ರಂತೆ

ಪರ್ಯಾವೇಕ್ಷಕರು, ತಾಲ್ಲೂಕು, ಭೂ ಮಾಪನ ಶಾಖೆ, ಚಿಂತಾಮಣಿ ರವರ ವರದಿ.

★★★

ಚಿಂತಾಮಣಿ ನಗರ, ವಾಣಿ ಶಾಲೆ ಹತ್ತಿರ, ಸೊಣಶೆಟ್ಟಿಹಳ್ಳಿ ವಾಸಿ ಎಸ್.ನಟರಾಜ್ ಬಿನ್ ಎಂ.ಸೀನಪ್ಪ ಎಂಬವರು ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.11 ರ ಬಾಬು 1ಎ-19

ಗುಂಟೆ ಜಮೀನು ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬ್ ಜಮೀನು ಯಾವುದಾದರೂ ಸಂಘ ಸಂಸ್ಥೆಗಳಿಗೆ/ಸರ್ಕಾರಿ ಕಟ್ಟಡಗಳಿಗೆ/ವೈಯುಕ್ತಿಕ ವ್ಯಕ್ತಿಗಳಿಗೆ / ಯಾವುದೇ ಇಲಾಖೆಗಳಿಗೆ ಮಂಜೂರು ಅಗಿದೆಯೇ ಅಥವಾ ಇಲ್ಲವೇ ಎಂಬುದಾಗಿ ನೀಡಿರುವ ಮನವಿ ಮೇರೆಗೆ, ಪರಿಶೀಲಿಸಲಾಗಿ, ಉಲ್ಲೇಖ (2) ರಂತೆ ಪರ್ಯಾವೇಕ್ಷಕರು, ತಾಲ್ಲೂಕು ಭೂ ಮಾಪನ ಶಾಖೆ, ಚಿಂತಾಮಣಿ ರವರ ವರದಿ, ಹಾಗೂ ಸದರಿ ಕಛೇರಿಯಿಂದ ನೀಡಿರುವ ಆಕಾರ್‌ಬಂದ್, ಸರ್ವೆ ನಂಬರ್ ಮೂಲ ಪ್ರತಿ ಯಥಾ ನಕಲು ಹಾಗೂ ಕಛೇರಿಯಲ್ಲಿ ಲಭ್ಯವಾಗಿರುವ ಆರ್.ಆರ್. 5 ರ ದಾಖಲೆಗಳು, 1965-66 ನೇ ಸಾಲಿನಿಂದ 2001-02 ರವರೆಗೆ ಕೈ ಬರಹ ಪಹಣಿಗಳು, 2002-03 ರಿಂದ 2014-15 ರವರೆಗಿನ ಗಣಕೀಕೃತ ಪಹಣಿಗಳು, ಈ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿರುತ್ತೆ.

ಈ ಕಛೇರಿಯಲ್ಲಿ ದಾಖಲೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವಂತೆ, ಪರಿಶೀಲಿಸಿರುವಂತೆ, ಪ್ರಸ್ತಾಪಿತ ಜಮೀನು ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬ್ ಆಗಿದ್ದು 1ಎ-19 ಗುಂಟೆ ಜಮೀನು ಸರ್ಕಾರದಿಂದ ಯಾವುದೇ ವಿಧವಾದ, ಯಾವುದೇ ಸರ್ಕಾರಿ ಇಲಾಖೆಗಳಿಗೆ ಅಗಲೀ, ಸಂಘ ಸಂಸ್ಥೆಗಳಿಗೆ ಅಗಲೀ, ಅಥವಾ ಖಾಸಗಿ ವ್ಯಕ್ತಿಗಳಿಗೆ ಅಗಲೀ ಮಂಜೂರು ಆಗಿರುವುದಿಲ್ಲ, ಈ ಜಮೀನು ಸರ್ಕಾರಕ್ಕೆ ಸೇರಿದ್ದಾಗಿರುತ್ತದೆ, ಎಂಬುದಾಗಿ ತಿಳಿಯುವುದು.

ಸಹಿ/-

ತಹಶೀಲ್ದಾರ್

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು.

ಗೆ

ಎಸ್.ನಟರಾಜ್ ಬಿನ್ ಎಂ.ಸೀನಪ್ಪ

ವಾಣಿ ಶಾಲೆ ಹತ್ತಿರ, ಸೊಣ್ಣಶೆಟ್ಟಿ ಹಳ್ಳಿ,

ಚಿಂತಾಮಣಿ ನಗರ."

The reply dated 21-01-2015 is devastating in its simplicity: **Survey No.11 was Government Hullu Banni Kharab then; it remains Government Hullu Banni Kharab now; and it was never allotted to any institution.** The issue soon became public discourse. Media attention followed. Public scrutiny intensified. It is in that backdrop that accused No.1 himself addressed a representation to the Deputy Commissioner, stating that, if Survey

No.11 had been encroached by him or his family, it would be returned to the State. **By then, however, the cat was not merely out of the bag—it had run far beyond retrieval.**

17. Two facts became glaringly apparent. First, encroachment stood virtually admitted. Second, there remained nothing to restore. The land had already been converted into sites, alienated, and absorbed into private hands. One cannot return to the State what has already been fragmented, sold, and built upon. The communication reads as follows:

“ರವರಿಗೆ,
ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ,
ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ರವರಿಂದ,
ಚೌಡರೆಡ್ಡಿ
ಮಾಜಿ ಗೃಹ ಸಚಿವರು
ನಂ.1805 ಮಾಳಪಲ್ಲಿ
ಚಿಂತಾಮಣಿ -563125
ಮನೆ.08154-250094

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಇಂದಿನ (ದಿನಾಂಕ:04-02-2015) ದಿನ ಪತ್ರಕ್ಕೆ ವಿಜಯ ವಾಣಿಯಲ್ಲಿ ಬಂದಿರುವ
ಪತ್ರಿಕಾ ವರದಿಯ ವಿಷಯವಾಗಿ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಇಂದಿನ ವಿಜಯ ವಾಣಿ ಸಂಚಿಕೆಯ ಪುಟ ಸಂಖ್ಯೆ 5 ರಲ್ಲಿ ಪ್ರಕಟವಾಗಿರುವ " ಚೌಡರೆಡ್ಡಿಗೆ ಭೂ ಕಬಳಿಕೆ ಕಂಟಕ್" ಎಂಬುದಾಗಿ ವರದಿಯಾಗಿರುತ್ತದೆ. ಆ ವರದಿಯಲ್ಲಿರುವ ವಿಚಾರಗಳನ್ನು ಗಮನಿಸಲಾಗಿ ನನಗೆ ಬಹಳ ಆಶ್ಚರ್ಯವಾಗಿ ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿರುತ್ತೇನೆ. ಆ ವಿಷಯವಾಗಿ ನನ್ನ ಹೆಸರಿನಲ್ಲಿರುವ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 12 ರಲ್ಲಿ 1ಎಕರೆ-21 ಗುಂಟೆ ಜಮೀನು ಮತ್ತು ಇದೇ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 13 ರಲ್ಲಿ 1ಎಕರೆ -20 ಗುಂಟೆ ಜಮೀನು ನನ್ನ ಹಿರಿಯ ಮಗ ಡಾ|| ಎಂ.ಸಿ.ಬಾಲಾಜಿ ರವರ ಹೆಸರಿನಲ್ಲಿರುತ್ತದೆ. ಈ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುವ ಹಾಗೆ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 11ರ ಪಹಣಿಯನ್ನು ಇಂದು ಪಡೆದಿದ್ದು, ಗಮನಿಸಲಾಗಿ ಇದರಲ್ಲಿ 1ಎಕರೆ-19 ಗುಂಟೆ ಹುಲ್ಲು ಬನ್ನಿ, ಖರಾಬ್ ಎಂಬುದಾಗಿರುತ್ತದೆ.

ಈ ಸ್ವತ್ತಿನ ಮೂಲವನ್ನು ತಮಗೆ ತಿಳಿಸಲು ಬಯಸುತ್ತೇನೆ.

ಸದರಿ ಸ್ವತ್ತು ಅಂದರೆ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 12 ನನಗೆ ನನ್ನ ದೊಡ್ಡಪ್ಪನವರಾದ ಶ್ರೀ.ವೆಂಕಟರೆಡ್ಡಿ ಬಿನ್ ಪಟೇಲ್ ಚೌಡರೆಡ್ಡಿ, ರವರಿಂದ 1950-51 ರಲ್ಲಿ ನಾನು ಸುಮಾರು 13 ವರ್ಷ ವಯಸ್ಸಿನ ಹುಡುಗನಾಗಿದ್ದಾಗ ಇತರ ಅವರ ಸ್ವತ್ತುಗಳೊಂದಿಗೆ ವಿಲ್‌ನಾಮ ಮುಂಖಾತರ ಬಂದಿರುತ್ತದೆ. ಅದೇ ರೀತಿಯಾಗಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 13 ಸಹಾ ನನ್ನ ಮತ್ತೊಬ್ಬ ದೊಡ್ಡಪ್ಪನವರಾದ ಮುನಿಶಾಮಿರೆಡ್ಡಿ ಬಿನ್ ಪಟೇಲ್ ಚೌಡರೆಡ್ಡಿ ಇವರಿಂದ ಇವರ ಮಗನಾದ ಎಂ.ನಾರಾಯಣರೆಡ್ಡಿ ರವರ ಹೆಸರಿಗೆ ಫವತಿ ವಾರಸ್ಪನಂತೆ ಬಂದಿರುತ್ತದೆ. ನಮ್ಮ ತಂದೆ ಎಂ.ಸಿ.ಆಂಜನೇಯರೆಡ್ಡಿ ಮತ್ತು ಅವರ ಅಣ್ಣನವರಾದ ಮುನಿಶಾಮಿರೆಡ್ಡಿ ಒಂದೇ ಜಂಟಿ ಕುಟುಂಬದಲ್ಲಿ ವಾಸವಿರುತ್ತಾರೆ. ನಂತರ 1989 ರಲ್ಲಿ ನಾನು ಮತ್ತು ನನ್ನ ಅಣ್ಣ ಅಂದರೆ ಎಂ.ನಾರಾಯಣರೆಡ್ಡಿ ಬಿನ್ ಮುನಿಶಾಮಿರೆಡ್ಡಿ (ನಮ್ಮ ದೊಡ್ಡಪ್ಪನವರ ಮಗ) ರವರು ವಿಭಾಗವಾಗಿ ಒಟ್ಟು ಆಸ್ತಿಯನ್ನು ಭಾಗ ಮಾಡಿಕೊಂಡ ಸಂದರ್ಭದಲ್ಲಿ ಸದರಿ ಸರ್ವೆ ನಂ 13ರ 1ಎ-20 ಗುಂಟೆ ಜಮೀನು ನನ್ನ ಭಾಗಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ಹಾಗೇ ಆ ನಂತರ ನನ್ನ ಹಿರಿಯ ಮಗನಾದ ಡಾ||ಎಂ.ಸಿ. ಬಾಲಾಜಿ ರವರ ಹೆಸರಿಗೆ ನಮ್ಮ ಕುಟುಂಬದ ವಿಭಾಗದಂತೆ ಬಂದಿರುತ್ತದೆ.

ಈ ಸ್ವತ್ತಿನ ಜೊತೆಗೆ ಮಾಳಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 45/3 ಮತ್ತು ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 16 ಮತ್ತು 17 ನಮ್ಮ ಒಟ್ಟು ಕುಟುಂಬದ ಸದ್ಯಸರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸುಮಾರು 100 ವರ್ಷಗಳಿಗಿಂತ ಮಿಗಿಲಾಗಿ ಅಂದಾಜು 16 ರಿಂದ 17 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ನಮ್ಮ ಕುಟುಂಬ ಕೃಷಿ ಚಟುವಟಿಕೆಗಳನ್ನು ನಡೆಸುತ್ತಿತ್ತು, ಅಂದು ನಮ್ಮ ಪೂರ್ವಿಕರ ಸ್ವಾಧೀನಾನುಭವದಲ್ಲಿದ್ದ ಗಡಿಯಂತೆ ಅವರ ನಂತರ ಸಹಾ ಈ ಸ್ವತ್ತುಗಳು ನಮ್ಮ ಸ್ವಂತ ಸ್ವಾಧೀನಾನುಭವದಲ್ಲಿದ್ದವು.

29-05-1993 ರಲ್ಲಿ ಸರ್ವೆ ನಂ 12 (ಆದೇಶ ಸಂಖ್ಯೆ ಎ.ಎಲ್.ಎನ್.ಎಸ್.ಆರ್: 44: 92-93) ಮತ್ತು ಸರ್ವೆ ನಂ. 3 (ಆದೇಶ ಸಂಖ್ಯೆ ಎ.ಎಲ್.ಎನ್.ಎಸ್.ಆರ್: 44: 92-93) ಭೂಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ 1-01-1994 ರಲ್ಲಿ ಬಿಲ್ ಸಂಖ್ಯೆ 371 ರಲ್ಲಿ ಸರ್ವೆ 12 ರ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕ ಮತ್ತು ಬಿಲ್ ಸಂಖ್ಯೆ 372 ರಲ್ಲಿ ಸರ್ವೆ ನಂ 13 ರ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕವನ್ನು ಅಂದಿನ ಚಿನ್ನಸಂದ್ರ ಮಂಡಲ್ ಪಂಚಾಯತಿಯಲ್ಲಿ ಪಾವತಿ ಮಾಡಿರುತ್ತೇವೆ. ಆ ನಂತರ 1995 ರಲ್ಲಿ ಸರ್ವೆ ನಂ 12 ಮತ್ತು ಸರ್ವೆ ನಂ 13 ಗಳಿಗೆ ಪ್ರತ್ಯೇಕವಾಗಿ ಬಡಾವಣೆ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ಅಂದಿನ ಮಂಡಲ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದಿರುತ್ತೇವೆ. ಈ ಮಧ್ಯದಲ್ಲಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮವನ್ನು ಚಿಂತಾಮಣಿ ನಗರ ಸಭೆ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡಿಸಿರುತ್ತಾರೆ. ಅದರಂತೆ ಈ ಸ್ವತ್ತು 06-12-2003 ರಲ್ಲಿ ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಹಕಾರ ಸಂಘ (ನಿ) ರವರಿಗೆ ಜಿ.ಪಿ.ಎ.ಮುಖಾಂತರ ನೀಡಿರುತ್ತೇವೆ.

ನಮ್ಮ ಕುಟುಂಬವು ಸುಮಾರು 100 ವರ್ಷಗಳಿಗಿಂತ ಅಂದರೆ ಸ್ವಾತಂತ್ರ್ಯ ಪೂರ್ವ ಮತ್ತು ಸ್ವಾತಂತ್ರ್ಯ ನಂತರ ಸಾರ್ವಜನಿಕ ಬದುಕಿನಲ್ಲಿದ್ದು, ಸರ್ಕಾರಿ ಸ್ವತ್ತನ್ನು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಒತ್ತುವರಿ ಅಥವಾ ಕಬಳಿಕೆ ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ನಮ್ಮ ಈ ಸುದೀರ್ಘ ಸಾರ್ವಜನಿಕ ಬದುಕಿನಲ್ಲಿ ಕ್ಷೇತ್ರದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಆಸ್ತಿ-ಪಾಸ್ತಿಗಳನ್ನು ಕಾಪಡುವ ಪ್ರಮಾಣಿಕ ಪ್ರಯತ್ನ ಮಾಡಿರುತ್ತೇವೆ. ಈಗ ನಮ್ಮ ಗಮನಕ್ಕೆ ಬಂದಿರುವ ವಿಚಾರವಾಗಿ ಮೇಲ್ನೋಟಕ್ಕೆ ನಮ್ಮಿಂದ ನಿರ್ಮಿತವಾಗಿರುವ ಬಡಾವಣೆಗೆ ಸರ್ಕಾರಿ ಹುಲ್ಲು ಬನ್ನಿ ಖರಾಬ್ ಸೇರಿದ್ದರೆ ಅದು ನಮ್ಮ ಉದ್ದೇಶ ಪೂರ್ವಕವಾಗಿ ಆಗಿರುವುದಿಲ್ಲ.

ಸದರಿ ಆಸ್ತಿಗಳು ಸೇರಿದಂತೆ ನನ್ನ ಒಟ್ಟು ಆಸ್ತಿಯ ಮೇಲೆ ಈ ಹಿಂದೆ ಮಾನ್ಯ ಲೋಕಯುಕ್ತರು 1996 ರಲ್ಲಿ ಲೋಕಯುಕ್ತ ದೂರಿನಂತೆ ವಿವರವಾದ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ಸುದೀರ್ಘವಾದ ವರದಿಗಳನ್ನು ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸರ್ವೆ ಮಾಡಿಸಿ ದೂರುದಾರರು ಕೊಟ್ಟಿರುವ ದೂರಿನಲ್ಲಿ ಸತ್ಯಾಂಶವಿಲ್ಲವೆಂದು ದಾವೆಯನ್ನು ವಜಾ ಮಾಡಿರುತ್ತಾರೆ.

ನಮ್ಮ ಗಮನಕ್ಕೆ ಬಾರದೇ ಹಾಗೂ ಅಚಾತುರ್ಯದಿಂದ ಅತಂಹ ಯಾವುದೇ ಒತ್ತುವರಿ ಆಗಿದ್ದಲ್ಲಿ ಅದನ್ನು ಕೂಡಲೇ ಸರ್ಕಾರಕ್ಕೆ ಬಿಟ್ಟು ಕೊಡಲು ನಾನು ಮತ್ತು ನನ್ನ ಮಗ ಸಿದ್ಧರಿದ್ದೇವೆ. ಈಗ ಆಗಿರಬಹುದಾಗಿರುವಂತಹ ಅಚಾತುರ್ಯಗಳಿಗೆ ಬಹುಶಃ ನೂರು ವರ್ಷಗಳಿಗಿಂತ ಹೆಚ್ಚು ಸದರಿ ಆಸ್ತಿಗಳು ನಮ್ಮ ಸ್ವಂತ ಸ್ವಾಧೀನಾನುಭವಿಗಳಿರುವುದು ಕಾರಣವಾಗಿರಬಹುದೆಂದು ಭಾವಿಸುತ್ತೇನೆ.

ನನ್ನ ಇದುವರೆಗಿನ ಸಾರ್ವಜನಿಕ ಬದುಕಿನಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಕಳಂಕ ಬರುವ ರೀತಿ ನಡೆದುಕೊಂಡಿರುವುದಿಲ್ಲ ಆದ್ದರಿಂದ ನಾನು ತಮ್ಮಲ್ಲಿ ಕೋರುವುದೇನೆಂದರೆ ತಾವುಗಳು ಈ ಕೂಡಲೇ ಈ ವಿವಾಧಿತ ಕನ್ನಂಪಲ್ಲಿ ಸರ್ವೆ ನಂ 11,12,13, ರ ಜೊತೆಗೆ ಕನ್ನಂಪಲ್ಲಿ ಸರ್ವೆ ನಂ 6,9,8,14,16,17, ಮತ್ತು ಮಾಳಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 45/3 ಇವೆಲ್ಲದರ ಸರ್ವೆ ಮಾಡಿಸಿ ಅಳತೆ ಮಾಡಿ ಅದ್ವಯವಸ್ತು ನಿಗದಿ ಮಾಡಿಕೊಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುತ್ತೇನೆ. ಅಳತೆಯಾದ ನಂತರ ನಾನೇನಾದರೂ ನನ್ನ ಅಚಾತುರ್ಯದಿಂದ ಸರ್ವೆ ನಂ 11 ರಲ್ಲಿ ಒತ್ತುವರಿ ಮಾಡಿದ್ದ ಪಕ್ಷದಲ್ಲಿ ಕೂಡಲೇ ಅದನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಒಪ್ಪಿಸಲು ನನ್ನ ಯಾವುದೇ ಅಭ್ಯಂತರವಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಈ ಪ್ರಕ್ರಿಯೆಯಿಂದ ನಿವೇಶನ ಕಳೆದುಕೊಳ್ಳುವವರಿಗೆ ಕನ್ನಂಪಲ್ಲಿ ಸಮೀಪದಲ್ಲಿ ಇರುವ ಬದಲಿ ಜಮೀನು ನೀಡಲು ಬದ್ಧನಾಗಿರುತ್ತೇನೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ದಿನಾಂಕ:04-02-2015

ಸ್ಥಳ: ಚಿಂತಾಮಣಿ

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

(ಚೌಡರೆಡ್ಡಿ)"

He would admit that if Sy.No.11 has been encroached by him or his family, it will be immediately returned back to the State. One factor became clear is that there was encroachment. The other is, there was no land to return, as sites were formed and sold by the date of the representation. The Deputy Commissioner then directs spot inspection to be conducted and a sketch to be drawn in the light of land grabbing allegation being projected in all print media. The document of the Deputy Commissioner dated 10-02-20125 reads as follows:

“ನಗರಸಭಾ ಕಾರ್ಯಾಲಯ, ಚಿಂತಾಮಣಿ

ಸಂಖ್ಯೆ : ನಸಚಿ/ಸಿಬ್ಬಂದಿ/ಸಿ.ಆರ್/ /2014-15/713

ದಿನಾಂಕ: 10-02-2015

ರವರಿಗೆ,

ಮಾನ್ಯ ತಹಸೀಲ್ದಾರ್ ರವರು,

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು,

ಚಿಂತಾಮಣಿ.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 11 ರ 1.19 ಗುಂಟೆ ಜಮೀನು ಸರ್ವೆ ಮಾಡಿ ಗಡಿ ಗುರುತು ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :-1. ಅರ್ಜಿದಾರರ ಮನವಿ ದಿನಾಂಕ: 02-02-2015

2. ತಮ್ಮ ಕಛೇರಿ ಹಿಂಬರಹದ ಪತ್ರದ ಸಂಖ್ಯೆ :
ಎಲ್.ಎನ್.ಡಿ.ಸಿ.ಆರ್/109/2014-15 ದಿನಾಂಕ: 21-01-2015

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀ ನಟರಾಜ್.ಎಸ್ ನಗರಸಭಾ ಸದಸ್ಯರು, ಚಿಂತಾಮಣಿ ರವರು ಉಲ್ಲೇಖ ಪತ್ರದನ್ವಯ ದೂರು ಸಲ್ಲಿಸಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 11 ರ 1.19 ಗುಂಟೆ ಜಮೀನಿನಲ್ಲಿ (ಹುಲುಬನ್ನಿ ಖರಾಬ್) ಅಕ್ರಮ ಬಡಾವಣೆ ನಿರ್ಮಿಸಿ ಅನುಮೋದನೆ ಇಲ್ಲದೆ ಅಕ್ರಮ ಖಾತೆಗಳನ್ನು ತೆರೆದಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿಸುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಮೌಖಿಕ ಆದೇಶದಂತೆ ಸದರಿ ಜಮೀನನ್ನು ಸರ್ವೆಮಾಡಿಸಿ ಗಡಿ ಗುರುತು ಮಾಡಿ ಒತ್ತುವರಿ ಬಗ್ಗೆ ವರದಿ ನೀಡಲು ಈ ಮೂಲಕ ತಮ್ಮಲ್ಲಿ ಕೋರಲಾಗಿದೆ. ಸದರಿ ದೂರು ಹಾಗೂ ದಾಖಲೆಗಳ ಪ್ರತಿಗಳನ್ನು ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಲಾಗಿದ್ದು ಸಂಬಂಧಿಸಿದ ಎಲ್ಲರಿಗೂ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿ ಸರ್ವೆ ಮಾಡಿ ನಕ್ಷೆಯಲ್ಲಿ ಗುರುತು ಮಾಡಿ ನೀಡಲು ಕೋರಿದೆ. ಇದನ್ನು ತುರ್ತು ಎಂದು ಪರಿಗಣಿಸಲು ಕೋರಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಪೌರಾಯುಕ್ತರು

ನಗರಸಭೆ, ಚಿಂತಾಮಣಿ.”

The Deputy Commissioner, sensing the gravity of the allegations, ordered an immediate survey. The reports that followed from the Municipal Authorities, the Tahsildar, and the Deputy Director of Land Records are unambiguous. Survey No.11, **a Government B Kharab land, had been encroached upon, converted into a residential layout, subdivided into sites, sold through**

registered instruments, and developed with constructions.

The report reads as follows:

ನಗರಸಭಾ ಕಾರ್ಯಾಲಯ,ಚಿಂತಾಮಣಿ

ಸಂಖ್ಯೆ: ನಸಚಿ/ಸಿಬ್ಬಂದಿ/ಸಿ.ಆರ್/ /2014-15 /713

ದಿನಾಂಕ:09-03-2015

ರವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ,
ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ : ಸರ್ಕಾರಿ ಜಮೀನಿನಲ್ಲಿ ಅಕ್ರಮ ಬಡಾವಣೆ ನಿರ್ಮಿಸಿ ಅಕ್ರಮ ಖಾತೆಗಳನ್ನು
ಮಾಡಿ ಮಾರಾಟ ಮಾಡಿರುವ ಬಗ್ಗೆ ವರದಿ.

ಉಲ್ಲೇಖ : 1. ಶ್ರೀ ನಟರಾಜ್ ಬಿನ್ ಲೇಟ್ ಸೀನಪ್ಪ ನಗರಸಭಾ ಸದಸ್ಯರು ರವರ
ದೂರಿನ ದಿನಾಂಕ: 02-02-2015

2. ತಮ್ಮ ಪತ್ರದ ದಿನಾಂಕ:-----

3. ದಿನಾಂಕ: 06-12-2003 ರಲ್ಲಿ ಮಾಡಿರುವ ಜನರಲ್ ಪವರ್ ಆಫ್
ಅರ್ಟಾನಿ ಯಾ ಸಾಮಾನ್ಯ ಅಧಿಕಾರ ಪತ್ರ.

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖ (1) ರ ದೂರು ಮತ್ತು (2)ರ ಸೂಚನೆಯಂತೆ ದಾಖಲೆಗಳನ್ನು ಮತ್ತು ಸ್ಥಳವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿದೆ. ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 12 ಮತ್ತು ಸರ್ವೆ ನಂ. 13 ರ ಒಟ್ಟು 3 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನಿನಲ್ಲಿ ಒಟ್ಟು 111 ವಿವಿಧ ಅಳತೆಯ ನಿವೇಶನಗಳನ್ನಾಗಿ ವಿಂಗಡಿಸಿ ನಗರಸಭೆಯ ಆಸ್ತಿ ತೆರಿಗೆ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಖಾತೆ ದಾಖಲಿಸಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಸದರಿ ಭೂಮಿಯ ಮೂಲ ಮಾಲೀಕರಾದ ಶ್ರೀ ಚೌಡರೆಡ್ಡಿ ಬಿನ್ ಎಂ.ಸಿ.ಆಂಜನೇಯ ರೆಡ್ಡಿ ಮತ್ತು ಶ್ರೀ ಎಂ.ಸಿ.ಬಾಲಾಜಿ ಬಿನ್ ಚೌಡರೆಡ್ಡಿ ಇವರು ಚಿನ್ನಸಂದ್ರ ಪಂಚಾಯ್ತಿಯ ಹೌಸ್ ಲಿಸ್ಟ್ ಪುಸ್ತಕ ಆಧರಿಸಿ ಒಟ್ಟು ಭೂಮಿಯ ವ್ಯಾಪ್ತಿಗೆ ಖಾತೆಯನ್ನು ಪಡೆದಂತೆ ನಗರಸಭೆ ದಾಖಲೆಗಳಲ್ಲಿ ದಾಖಲಾಗಿದೆ. ದೂರುದಾರರು

ತಿಳಿಸಿರುವಂತೆ ಒಟ್ಟು 3 ಎಕರೆ 1 ಗುಂಟೆ ಭೂಮಿಗೆ 1,31,769 ಚದರಡಿಗಳಷ್ಟು ಭೂಮಿ ಲಭ್ಯವಾಗುತ್ತದೆ. ಆದರೆ ಚಿಂತಾಮಣಿ ನಗರಸಭೆಯಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಒಟ್ಟು 111 ಖಾತೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ನಿವೇಶನಗಳು ಮತ್ತು ರಸ್ತೆಗೆ ಕಾಯ್ದಿರಿಸಿರುವ ಜಾಗ ಸೇರಿ ಒಟ್ಟು 1,62,349 ಚದರಡಿಯಷ್ಟು ಬಡಾವಣೆ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿಸಿಕೊಂಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಸದರಿ ಕನ್ನಂಪಲ್ಲಿ ಸರ್ವೆ ನಂ. 12 ಮತ್ತು 13 ಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸರ್ವೆ ನಂ. 11 ರ 1 ಎಕರೆ 19 ಗುಂಟೆ ಸರ್ಕಾರಿ ಹುಲ್ಲು ಬನ್ನಿ ಖರಾಬ್ ಇರುವುದು ಮತ್ತು ಅದನ್ನು ಅಕ್ರಮವಾಗಿ ಸೇರಿಸಿಕೊಂಡು ನಿವೇಶನ ವಿಂಗಡಿಸಿ ಮಾರಾಟ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಸದರಿ ಒತ್ತುವರಿ ಜಾಗದಲ್ಲಿ ಸಹ ನಗರಸಭೆ ಖಾತೆಗಳಾಗಿದ್ದು 5 ಮನೆಗಳು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಸದರಿ ಸರ್ವೆ ನಂ 11 ರ 1 ಎಕರೆ 19 ಗುಂಟೆ ಜಮೀನು ಹುಲ್ಲು ಬನ್ನಿ ಖರಾಬ್ ಜಮೀನು ಆಗಿರುವುದಾಗಿ ತಹಸೀಲ್ದಾರ್ ಚಿಂತಾಮಣಿ ರವರು ದಿನಾಂಕ : 02-02-2015 ರಂದು ಹಿಂಬರಹ ನೀಡಿರುತ್ತಾರೆ ಮತ್ತು ಸದರಿ ಭೂಮಿಯನ್ನು ಸರ್ವೆ ಮಾಡಿ ಗಡಿ ಗುರುತು ಮಾಡಿಕೊಡುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 10-02-2015 ರಂದು ಮಾನ್ಯ ತಹಸೀಲ್ದಾರ್ ರವರಿಗೆ ಹಾಗೂ ಭೂಮಾಪನ ಇಲಾಖೆ ರವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ. ಈ ಬಗ್ಗೆ 2 ದಿನ ಸರ್ವೆ ಕೆಲಸ ಮಾಡಿದ್ದು ಇದವರೆಗೂ ಯಾವುದೇ ವರದಿಯ ಪ್ರತಿ ನೀಡಿರುವುದಿಲ್ಲ ಆದರೆ ಸರ್ವೆ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಹಾಜರಿಡ್ಡ ನನಗೆ ಸರ್ವೆ ನಂ.11 ರ 1 ಎಕರೆ 19 ಗುಂಟೆ ಜಮೀನು ಒತ್ತುವರಿ ಮಾಡಿ ನಿವೇಶನಗಳನ್ನು ರಚಿಸಿರುವುದು ಹಾಗೂ ಕೆಲವು ಮನೆಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ.

ಸದರಿ ಸರ್ವೆ ನಂ.12 ಮತ್ತು 13 ರ ಒಟ್ಟು 3 ಎಕರೆ 1 ಗುಂಟೆ ಭೂಮಿಯನ್ನು 29-05-1993 ರಲ್ಲಿ ಭೂ ಪರಿವರ್ತನೆ ಆಗಿರುತ್ತದೆ. ಅದನ್ನು ಆಧರಿಸಿ ಒಟ್ಟು ಭೂಮಿಯನ್ನು (3 ಎಕರೆ 1 ಗುಂಟೆ) ನಮೂದಿಸಿ ಚೆನ್ನಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯಲ್ಲಿ ಖಾತೆ ದಾಖಲಿಸಲಾಗಿದೆ ಎಂಬುದು ಪಂಚಾಯ್ತಿಯಿಂದ ನಗರಸಭೆಗೆ ಹಸ್ತಾಂತರಿಸಲಾಗಿದೆ ಎನ್ನಲಾದ ಹೌಸ್ ಲಿಸ್ಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಿಂದ ತಿಳಿಯುತ್ತದೆ. (ಈ ಸಂಬಂಧ ನಗರಸಭೆಯಲ್ಲಿ ಬಳಸುತ್ತಿರುವ ಪಂಚಾಯ್ತಿಯಿಂದ ಹಸ್ತಾಂತರ ಮಾಡಲಾಗಿದೆ ಎನ್ನಲಾದ ಪುಸ್ತಕಕ್ಕೆ ಯಾವುದೇ ಶೀರ್ಷಿಕೆಯಾಗಲಿ, ಪಂಚಾಯ್ತಿಯ ಹೆಸರಾಗಲಿ, ಅಥವಾ ನಗರಸಭೆಯ ಮೊಹರು ಮತ್ತು ಸಹಿ ಸಹ ಇರುವುದಿಲ್ಲ ಇಂದೊಂದು ಕಚ್ಚಾ ಪುಸ್ತಕವಾಗಿದ್ದು ಈ ಪುಸ್ತಕ ಆಧರಿಸಿ ನೂರಾರು ಖಾತೆಗಳನ್ನು ನಗರಸಭೆ ದಾಖಲೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ) ಆದರೆ ಸದರಿ ಎಕರೆ ಲೆಕ್ಕದ ಒಟ್ಟು ಖಾತೆಯನ್ನು ನಗರಸಭೆ ದಾಖಲೆಗಳಿಗೆ ದಾಖಲಿಸುವಾಗ ಒಟ್ಟು 111 ವಿವಿಧ ಅಳತೆಯ ನಿವೇಶನಗಳ ಖಾತೆಗಳನ್ನು ದಾಖಲಿಸಲಾಗಿದೆ. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಕಾಯ್ದೆಯಡಿಯಲ್ಲಿ ಪಂಚಾಯ್ತಿಯಾಗಲಿ ಅಥವಾ ನಗರಸಭೆಯಾಗಲಿ ಅನುಮೋದನೆಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲ ಮತ್ತು ನಗರಸಭೆಯು ಒಟ್ಟು 111 ನಿವೇಶನಗಳ ಖಾತೆಗಳ ಒಟ್ಟು ಅಳತೆಯನ್ನು ಗಮನಿಸಿದಾಗ ಸರ್ವೆ ನಂ. 11 ರ ವ್ಯಾಪ್ತಿಯ ಹುಲ್ಲು ಬನ್ನಿ ಖರಾಬ್ ಸೇರಿದಂತೆ ಒಟ್ಟು 4 ಎಕರೆ 20 ಗುಂಟೆಯ ಜಮೀನಿನ ವ್ಯಾಪ್ತಿಗೆ ಖಾತೆಗಳನ್ನು ದಾಖಲಿಸಿರುವುದು ಕಂಡುಬಂದಿದೆ.

ಒಟ್ಟು 3 ಎಕರೆ 1 ಗುಂಟೆ ಭೂಮಿಯನ್ನು ನಿಯಮಗಳ ವಿರುದ್ಧವಾಗಿ 1999 ಹಾಗೂ 2000ನೇ ಸಾಲಿನ ಅಸೆಸ್‌ಮೆಂಟ್ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಎಕರೆ ಲೆಕ್ಕದಲ್ಲಿ ದಾಖಲಿಸಿರುತ್ತಾರೆ ಮತ್ತು 17-05-2000 ಈ ದಿನಾಂಕದಲ್ಲಿ ನಗರಸಭೆ ರಸೀದಿ ಸಂಖ್ಯೆ 2212037 ರ ಪ್ರಕಾರ ರೂ.. 3932/-, ದಿನಾಂಕ: 17-05-2001 ರಲ್ಲಿ ರಸೀದಿ ಸಂಖ್ಯೆ : 0005578 ರ ಪ್ರಕಾರ ರೂ. 1200/- ಮತ್ತು 17-05-2002 ರಲ್ಲಿ ರಸೀದಿ ಸಂಖ್ಯೆ: 2212037 ಪ್ರಕಾರ ರೂ.

1050/- ಮತ್ತು 17-05-2002 ರಲ್ಲಿ ರಸೀದಿ ಸಂಖ್ಯೆ: 2212038 ರ ಪ್ರಕಾರ ರೂ. 3230/- ಗಳು ನಗರಸಭೆಗೆ ಅಭಿವೃದ್ಧಿ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿ ನಗರಸಭೆ ಖಾತೆಗಳನ್ನು ದಾಖಲಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿ ವಿವರಗಳು ಶ್ರೀ ಚೌಡರೆಡ್ಡಿ ಹಾಗೂ ಶ್ರೀ ಬಾಲಾಜಿ ರವರು ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ ಚಿಂತಾಮಣಿ ಇವರಿಗೆ ನೀಡಿರುವ ಜಿ.ಪಿ.ಎ ಪತ್ರದಲ್ಲಿ ಲಭ್ಯವಾಗಿರುತ್ತದೆ. ನಂತರ 2002-03ನೇ ಸಾಲಿನಿಂದ ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಜಾರಿ ಮಾಡಿದ ಅಸೆಸ್‌ಮೆಂಟ್ ಪುಸ್ತಕ ಪದ್ಧತಿ - ಆಸ್ತಿ ತೆರಿಗೆ ರಿಜಿಸ್ಟ್ರಾರ್‌ನಲ್ಲಿ ಸದರಿ 3 ಎಕರೆ 1 ಗುಂಟೆ ಭೂಮಿಯನ್ನು ಒಟ್ಟು 111 ವಿವಿಧ ಅಳತೆಯ ಖಾತೆಗಳನ್ನಾಗಿ ದಾಖಲಿಸಲಾಗಿದೆ. ಸದರಿ ಪುಸ್ತಕದಲ್ಲಿ ಯಾವುದೇ ಅಧಿಕಾರಿಯ ಮೊಹರು ಮತ್ತು ಸಹಿ ಇರುವುದಿಲ್ಲ. ಆದರೆ ಸದರಿ ಖಾತೆಗಳ ಪೈಕಿ ಅನೇಕ ಖಾತೆಗಳು ವರ್ಗಾವಣೆಯಾಗಿರುತ್ತದೆ. ಈ ಅಕ್ರಮ ಹಗರಣದ ಆರಂಭ ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ ಆಗಿರುತ್ತದೆ. ಮೇಲ್ಕಂಡ 111 ಖಾತೆಗಳನ್ನು ನಗರಸಭೆಯಲ್ಲಿ ದಾಖಲಿಸಿ ಅದೇ ಆಧಾರದಲ್ಲಿ ಒಟ್ಟು 106 ನಿವೇಶನಗಳನ್ನು ಚಿಂತಾಮಣಿ ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಹಕಾರಿ ಸಂಘಕ್ಕೆ ಮೂಲ ಮಾಲೀಕರಾದ ಶ್ರೀ ಚೌಡರೆಡ್ಡಿ ಹಾಗೂ ಶ್ರೀ ಬಾಲಾಜಿ ರವರು ಜಿ.ಪಿ.ಎ ಮೂಲಕ ಮಾರಾಟ ಹಕ್ಕು ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ನಂತರ ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಂಘವು ತನ್ನದೇ ಒಂದು ಲೇ ಔಟ್ ನಕ್ಷೆ ತಯಾರು ಮಾಡಿ ಸದಸ್ಯರಿಗೆ ಈ ನಿವೇಶನಗಳನ್ನು ಹಂಚಿಕೆ ಮಾಡಿ ಕ್ರಯಾ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತದೆ. ಅದರಲ್ಲಿ ಸರ್ವೆ ನಂ. 11 ರ ಸರ್ಕಾರಿ ಹುಲ್ಲು ಬನ್ನಿ ಖಾರಾಬ್ 1 ಎಕರೆ 19 ಗುಂಟೆ ಭೂಮಿಯು ಸಹಾ ಅಕ್ರಮವಾಗಿ ಸೇರಿಸಿ ಬಡಾವಣೆ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಸರ್ವೆ ಕಾರ್ಯ ನಡೆಸುವಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದೆ.

ಮೇಲಿನ ವಿವರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಭೂಮಿಯ ಮಾಲೀಕರು ಸರ್ಕಾರಿ ಹುಲ್ಲು ಬನ್ನಿ ಖಾರಾಬ್ ಜಮೀನಾದ 1 ಎಕರೆ 19 ಗುಂಟೆ ಭೂಮಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ ಅಕ್ರಮವಾಗಿ ಚಿಂತಾಮಣಿ ನಗರಸಭೆಯಲ್ಲಿ ಖಾತೆಗಳನ್ನು ದಾಖಲಿಸಿಕೊಂಡಿರುವುದು ಹಾಗೂ ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಸೇರಿಸಿ ನಿವೇಶನಗಳನ್ನಾಗಿ ಮಾಡಿ ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಂಘದ ಮೂಲಕ ಮಾರಾಟ ಮಾಡಿರುವುದು, ಆ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಹಾಗೂ ನಗರಸಭೆಗೆ ಮತ್ತು ನಿವೇಶನ ಖರೀದಿಸಿರುವವರಿಗೆ ವಂಚನೆ ಆಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಭೂಮಿಯಲ್ಲಿ 111 ನಿವೇಶನಗಳ ರಚನೆ ಹಾಗೂ ನಗರಸಭೆ ಖಾತೆಯಾಗಿದ್ದು 106 ನಿವೇಶನಗಳನ್ನು ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಂಘದ ಮೂಲಕ ಮಾರಾಟ ಆಗಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಈ ಎಲ್ಲಾ ನಿವೇಶನಗಳು ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಇಲಾಖೆಯ ನಿಯಮಗಳನ್ನು ಹಾಗೂ ಮುನಿಸಿಪಲ್ ಕಾಯ್ದೆಯ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿರುವುದು ಮತ್ತು ಸರ್ಕಾರದ ಭೂಮಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ ಮಾರಾಟ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಸದರಿ ಅಕ್ರಮ ಖಾತೆಗಳು ನಗರಸಭೆಯಲ್ಲಿ ದಾಖಲಿಸಿರುವ ದಿನಾಂಕದಲ್ಲಿ ಶ್ರೀ ನಾರಾಯಣಪ್ಪ ರವರು ಪೌರಾಯುಕ್ತರಾಗಿ ಸೇವೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ ಮತ್ತು ಶ್ರೀ ಜೈರಾಮಯ್ಯ ದಿಸಿಬಿ ಗುಮಾಸ್ತರು(ನಿವೃತ್ತರು) ಹಾಗೂ ಶ್ರೀ ಸಮೀಪುಲ್ಲಾ ಕಂದಾಯ ನಿರೀಕ್ಷಕರು(ಮೃತರಾಗಿರುತ್ತಾರೆ), ರವರು ಕಂದಾಯ ವಿಭಾಗದಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುತ್ತಾರೆ.

ಮೇಲ್ಕಂಡ ವರದಿಯನ್ನು ತಮಗೆ ಸಲ್ಲಿಸುತ್ತಾ ಈ ಅಕ್ರಮಕ್ಕೆ ಕಾರಣರಾಗಿರುವವರ ಮೇಲೆ ಅಗತ್ಯ ಕ್ರಮ ಜರುಗಿಸಲು ಹಾಗೂ ಅಕ್ರಮ ಖಾತೆಗಳನ್ನು ರದ್ದುಪಡಿಸಲು ತಮ್ಮ ಆದೇಶ ಕೋರಿ ಸಲ್ಲಿಸಿದೆ

ಈ ಪತ್ರದ ಜೊತೆಗೆ ದೂರುದಾರರ ದೂರಿನ ಪ್ರತಿ, ಸರ್ವೆ ನಂ.11, 12, 13 ರ ಪಹಣಿ ಪ್ರತಿಗಳು ತಹಸೀಲ್ದಾರ್ ರವರು ನೀಡಿರುವ ಹಿಂಬರಹ, ಮೇಲೆ ತಿಳಿಸಿರುವ ಪಂಚಾಯ್ತಿ ಪುಸ್ತಕದಲ್ಲಿ ಖಾತೆ ದಾಖಲಿಸಿರುವ ಪ್ರತಿ, ನಗರಸಭೆ ಪುಸ್ತಕಗಳಲ್ಲಿ ಖಾತೆ ದಾಖಲಿಸಿರುವ ಪ್ರತಿಗಳು ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಹಕಾರ ಸಂಘ ಬಿಡುಗಡೆ ಮಾಡಿರುವ ಲೇಔಟ್ ನಕ್ಷೆಯ ಪ್ರತಿ ಹಾಗೂ ಮೂಲ ಮಾಲೀಕರು ಸರ್ಕಾರಿ ನೌಕರರ ಗೃಹ ನಿರ್ಮಾಣ ಸಂಘಕ್ಕೆ ನಿವೇಶನಗಳನ್ನು ಮಾರಾಟ ಮಾಡಲು ನೀಡಿರುವ ಸಾಮಾನ್ಯ ಅಧಿಕಾರ ಪತ್ರದ ಜೆರಾಕ್ಸ್ ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಪೌರಾಯುಕ್ತರು,
ನಗರಸಭೆ, ಚಿಂತಾಮಣಿ

(sic)

The Deputy Director of Land Records then along with the Tahsildar conducted a detailed survey of Sy.No.11, 12 and 13 and opined that Sy.No.11, Government 'B' kharab land is illegally encroached, layout is formed and houses are constructed after sale of sites in the said property. The finding is as follows:

“ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂದಾಖಲೆಗಳ

ಉಪನಿರ್ದೇಶಕರು, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ನಂ.ಜಿ.ತಾಂ.ಸ.ಭೂ.ಉ.ನಿ.59/15-16

ದಿನಾಂಕ:22-04-2015

ರವರಿಗೆ,

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ,

ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ಮಾನ್ಯರೇ,

ವಿಷಯ:- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ
ರೀ.ಸ.ನಂ.11 ರ ಸ್ಥಳತನಿಖಾ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:-1.ಶ್ರೀ ಆರ್.ರೋಷನ್ ಬೇಗ್, ಮೂಲ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ, ವಾರ್ತಾ ಮತ್ತು
ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಹಾಗೂ ರಾಜ್ಯ ಸಚಿವರು ರವರ ಕಛೇರಿ ಟಿಪ್ಪಣಿ
ಸಂ.ಮು.ವಾಹ.ಸ.676/2014, ದಿ:11/02/2015.

~*~*~

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖಿತ ಮಾನ್ಯ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಕಛೇರಿ ಟಿಪ್ಪಣಿ
ಆದೇಶದಂತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುವಂತೆ
ದಿನಾಂಕ:25/02/2015 ರಂದು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ತಹಸೀಲ್ದಾರ್
ರವರ ಮತ್ತು ಕಂದಾಯ ಇಲಾಖೆಯ ಸಿಬ್ಬಂದಿಯೊಂದಿಗೆ ಪ್ರಸ್ತಾಪಿತ ಪ್ರಕರಣದ ಬಾಬು ಸ್ಥಳತನಿಖೆಯನ್ನು
ನಿರ್ವಹಿಸಲಾಯಿತು.

ರೀ.ಸ.ನಂ.11 ಆಕಾರಬಂದಿನಂತೆ 1-19 ಗುಂಟೆ ಇದ್ದು, 'ಬಿ' ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ.
ಹಕ್ಕುದಾಖಲೆಗಳಂತೆ ರೀ.ಸ.ನಂ.11 ಉಲ್ಲುಬನ್ನಿ ಖರಾಬು ಆಗಿರುತ್ತದೆ. ರೀ.ಸ.ನಂ.11 ರ ಗಡಿಗಳನ್ನು
ಮೂಲ ಸರ್ವೆ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಅಳತೆ ಮಾಡಿ ಪರಿಶೀಲಿಸುವ ಕಾಲದಲ್ಲಿ ರೀ.ಸ.ನಂ.11 ಸ್ಕೇಲ್
ನಂಬರ್ ಟಿಪ್ಪಣಿ ಆಗಿದ್ದು, ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿ ಬಾಬು ಶಂಕು ಮೋಜಿಣಿ ಮಾಡಿ ಟಿಪ್ಪಣಿಯನ್ನು
ತಯಾರಿಸಲು ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ಭೂಮಾಪನ ಶಾಖೆ, ಪರ್ಯಾವೇಕ್ಷಕರಿಗೆ ಸೂಚಿಸಿದಂತೆ
ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಅದವಿಯಂತೆ ಮತ್ತು ಮೂಲ ದಾಖಲೆಗಳಂತೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ಸ್ಕೇಲ್ ನಂಬರ್
ಟಿಪ್ಪಣಿಯನ್ನು ಅನುಮೋದನೆಗಾಗಿ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿದ್ದು, ಅದರಂತೆ ದಿನಾಂಕ:08/04/2015 ರಂದು
ರೀ.ಸ.ನಂ.11 ರ ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿಯನ್ನು ಅನುಮೋದಿಸಿರುತ್ತದೆ. ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿಯಂತೆ
ರೀ.ಸ.ನಂ.11 ರ ವಿಸ್ತೀರ್ಣ 1-25 ಗುಂಟೆ ಬದಲಾವಣೆಯಾಗಿ ಅದರಂತೆ ಆಕಾರಬಂದು
ಅನುಮೋದನೆಯಾಗಿ ಮೂಲ ದಾಖಲೆಗಳಲ್ಲಿ ಇಂಡೀಕರಣವಾಗಿರುತ್ತದೆ.

ರೀ.ಸ.ನಂ.11 ರ ಶಂಕು ಮೋಜಿಣಿ ಟಿಪ್ಪಣಿ ಬಾಬು ಸ್ಥಳ ಪರಿಶೀಲನೆ ವೇಳೆ ಅಳತೆ ಮಾಡಿ
ಗಡಿಗಳನ್ನು ನಿಗದಿಪಡಿಸಿ ಸ್ಥಳದಲ್ಲಿ ಗುರ್ತಿಸಿರುತ್ತದೆ. ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಶಂಕುಮೋಜಿಣಿ ನಂತರ
ನಮೂದಾಗಿರುವ 1-25 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವನ್ನು ಸ್ಥಳದಲ್ಲಿ ಗುರ್ತಿಸಿರುವಂತೆ ಪೂರಾ ನಂಬರ್‌ನಲ್ಲಿ ಸಕ್ಷಮ
ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆ ಇಲ್ಲದೆ ಬಡಾವಣೆ ಮಾಡಿ ಸೈಟುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಸ್ಥಳತನಿಖೆ ವೇಳೆ
ಕಂಡುಬಂದಿರುತ್ತದೆ. ಅಲ್ಲದೆ ನಕ್ಷೆಯಲ್ಲಿ ತೋರಿಸಿರುವಂತೆ 5 ಮನೆಗಳನ್ನು ಸ.ನಂ.11 ರಲ್ಲಿ ನಿರ್ಮಿಸಿರುವುದು
ಕಂಡುಬಂದಿರುತ್ತದೆ. ಲಭ್ಯವಿರುವ ದಾಖಲೆಗಳ ಪ್ರಕಾರ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಬಡಾವಣೆಗಳಾಗಿ ಮಾಡಿರುವ
ಲೇಔಟ್ ಪ್ಲಾನ್ ದಾಖಲೆ ಆಧಾರದ ಮೇಲೆ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಮಾಡಿರುವ ಬಡಾವಣೆಯನ್ನು ಜಮೀನಿನ

“ನಂ.ಜಿ.ತಾಂ.ಸ.ಭೂ.ಉ.ನಿ.59/15-16

ದಿನಾಂಕ: 29-04-2015

ರವರಿಗೆ,

ಸನ್ಮಾನ್ಯ ಆರ್.ರೋಷನ್ ಬೇಗ್,
ಮೂಲ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ,
ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ
ಹಾಗೂ ರಾಜ್ಯ ಸಚಿವರು,
ಕರ್ನಾಟಕ ಸರ್ಕಾರ.
ಬೆಂಗಳೂರು.

ಸನ್ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ
ರೀ.ಸ.ನಂ.11 ರ ಸ್ಥಳತನಿಖಾ ವರದಿ ಸಲ್ಲಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ತಮ್ಮ ಕಛೇರಿಯ ಟಿಪ್ಪಣಿ ಸಂ:ಮು.ವಾ.ಹ.ಸ.676/2014,
ದಿ:11/02/2015.

~*~*~

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖಿತ ತಮ್ಮ ಕಛೇರಿಯ ಟಿಪ್ಪಣಿ ಆದೇಶದಂತೆ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ 1-19 ಗುಂಟೆ ಸರ್ಕಾರಿ ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬು ಜಾಗವನ್ನು ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವ ಕುರಿತು ಕ್ರಮಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಿರುವಂತೆ ಈ ಬಗ್ಗೆ ಸ್ಥಳತನಿಖೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಭೂದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರು ಮತ್ತು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳಿಗೆ ಸೂಚಿಸಲಾಗಿತ್ತು. ಅದರಂತೆ ದಿನಾಂಕ:25/02/2015 ರಂದು ಸ್ಥಳತನಿಖೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿಯರು ಸಲ್ಲಿಸುವ ವರದಿಯಂತೆ ರೀ.ಸ.ನಂ.11 ಆಕಾರಬಂದಿನಂತೆ 1-19 ಗುಂಟೆ ಇದ್ದು, 'ಬಿ' ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ. ಹಕ್ಕುದಾಖಲೆಗಳಂತೆ ರೀ.ಸ.ನಂ.11 ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬು ಆಗಿರುತ್ತದೆ. ರೀ.ಸ.ನಂ.11 ರ ಗಡಿಗಳನ್ನು ಮೂಲ ಸರ್ವೆ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ಅಳತೆ ಮಾಡಿ ಪರಿಶೀಲಿಸುವ ಕಾಲದಲ್ಲಿ ರೀ.ಸ.ನಂ.11 ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿ ಆಗಿದ್ದು, ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿ ಬಾಬು ಶಂಕು ಮೋಜಿಣಿ ಮಾಡಿ ಟಿಪ್ಪಣಿಯನ್ನು ತಯಾರಿಸಲು ಸಂಬಂಧಪಟ್ಟ ತಾಲ್ಲೂಕು ಭೂಮಾಪನ ಶಾಖೆ, ಪರ್ಯಾವೇಕ್ಷಕರಿಗೆ ಸೂಚಿಸಿದಂತೆ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಅಡವಿಯಂತೆ ಮತ್ತು ಮೂಲ ದಾಖಲೆಗಳಂತೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿಯನ್ನು ಅನುಮೋದನೆಗಾಗಿ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿದ್ದು, ಅದರಂತೆ ದಿನಾಂಕ:08/04/2015 ರಂದು ರೀ.ಸ.ನಂ.11 ರ ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿಯನ್ನು ಅನುಮೋದಿಸಿರುತ್ತದೆ. ಸ್ಕೇಲ್ ನಂಬರ್ ಟಿಪ್ಪಣಿಯಂತೆ ರೀ.ಸ.ನಂ.11 ರ ವಿಸ್ತೀರ್ಣ 1-25 ಗುಂಟೆ

ಬದಲಾವಣೆಯಾಗಿ ಅದರಂತೆ ಆಕಾರಬಂದು ಅನುಮೋದನೆಯಾಗಿ ಮೂಲ ದಾಖಲೆಗಳಲ್ಲಿ ಇಂಡೀಕರಣವಾಗಿರುತ್ತದೆಂದು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ಭೂದಾಖಲೆಗಳ ಉಪನಿರ್ದೇಶಕರ ಮತ್ತು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ವರದಿಯಂತೆ ರೀ.ಸ.ನಂ.11 ರ ಶಂಕು ಮೋಜಿಣಿ ಟಿಪ್ಪಣಿ ಬಾಬು ಸ್ಥಳ ಪರಿಶೀಲನೆ ವೇಳೆ ಅಳತೆ ಮಾಡಿ ಗಡಿಗಳನ್ನು ನಿಗದಿಪಡಿಸಿ ಸ್ಥಳದಲ್ಲಿ ಗುರ್ತಿಸಿದ್ದು, ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಶಂಕುಮೋಜಿಣಿ ನಂತರ ನಮೂದಾಗಿರುವ 1-25 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣವನ್ನು ಸ್ಥಳದಲ್ಲಿ ಗುರ್ತಿಸಿರುವಂತೆ ಪೂರಾ ನಂಬರ್‌ನಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆ ಇಲ್ಲದೆ ಬದಲಾವಣೆ ಮಾಡಿ ಸೈಟುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಸ್ಥಳತನಿಖೆ ವೇಳೆ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಅಲ್ಲದೆ ನಕ್ಷೆಯಲ್ಲಿ ತೋರಿಸಿರುವಂತೆ 5 ಮನೆಗಳನ್ನು ಸ.ನಂ.11 ರಲ್ಲಿ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಲಭ್ಯವಿರುವ ದಾಖಲೆಗಳ ಪ್ರಕಾರ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಬದಲಾವಣೆಗಳಾಗಿ ಮಾಡಿರುವ ಲೇಔಟ್ ಪ್ಲಾನ್ ದಾಖಲೆ ಆಧಾರದ ಮೇಲೆ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಮಾಡಿರುವ ಬದಲಾವಣೆಯನ್ನು ಜಮೀನಿನ ಸ್ಥಿತಿಯಂತೆ ಮತ್ತು ಪ್ಲಾನ್‌ನ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ನಮೂದಿಸಿದೆ. ರೀ.ಸ.ನಂ.11 ರ ಲಾಗು ದಕ್ಷಿಣದ ಕಡೆ ರೀ.ಸ.ನಂ.12, 13 ಸಹ ಬದಲಾವಣೆಗಳಾಗಿದ್ದು, ಸದರಿ ಸರ್ವೆ ನಂಬರ್‌ಗಳು ಹಿಡುವಳಿ ನಂಬರ್‌ಗಳಾಗಿರುತ್ತವೆ. ರೀ.ಸ.ನಂ.11 'ಬಿ' ಖರಾಬಾಗಿದ್ದು, ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬು ಆಗಿರುತ್ತದೆ. ಇದು ಸರ್ಕಾರಿ ಜಮೀನಾಗಿರುತ್ತದೆ. ಈ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವವರನ್ನು ನಿಯಮಬಾಹಿರವಾಗಿ ಬದಲಾವಣೆ ಮಾಡಿಕೊಂಡಿರುವವರನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು ಇದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಮಾಹಿತಿಯನ್ನು ಒಳಗೊಂಡ ನಕ್ಷೆ ಮತ್ತು ವರದಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ.”

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“ನಂ.ಜಿ.ತಾಂ.ಸ.ಭೂ.ಉ.ನಿ.59/15-16

ದಿನಾಂಕ: 29-04-2015

ರವರಿಗೆ,

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು,
ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಉಪವಿಭಾಗ,
ಚಿಕ್ಕಬಳ್ಳಾಪುರ.

ಮಾನ್ಯರೆ,

ವಿಷಯ:- ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ರೀ.ಸ.ನಂ.11 ರ ವಿಸ್ತೀರ್ಣ 1-25 ಗುಂಟೆ ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವವರನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ:- ಶ್ರೀ ಆರ್.ರೋಷನ್ ಬೇಗ್, ಮೂಲ ಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ, ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಹಾಗೂ ರಾಜ್ಯ ಸಚಿವರು ರವರ ಕಛೇರಿ ಟಿಪ್ಪಣಿ ಸಂ.ಮು.ವಾಹ.ಸ.676/2014, ದಿ:11/02/2015.

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು, ಕಸಬಾ ಹೋಬಳಿ, ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ 1-19 ಗುಂಟೆ ಸರ್ಕಾರಿ ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬು ಜಾಗವನ್ನು (ಶಂಕುಮೋಜಿಣಿ ಟಿಪ್ಪಣಿ ನಂತರ ವಿಸ್ತೀರ್ಣ 1-25 ಗುಂಟೆ) ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವವರನ್ನು ಕಾನೂನು ಪ್ರಕಾರ ತನಿಖೆ ಮಾಡಿ ಹೊರದೂಡಲು ಉಲ್ಲೇಖಿತ ಮಾನ್ಯ ಸಚಿವರು, ಸೂಚಿಸಿದ್ದರೆ ಮೇರೆಗೆ ಸ್ಥಳತನಿಖೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿ ಮತ್ತು ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸಿ ಸಲ್ಲಿಸಲು ತಿಳಿಸಿರುವುದು ಸ್ವಯಂವೇದ್ಯವಾಗಿರುತ್ತದೆ. ಪ್ರಕರಣದಲ್ಲಿ ಸ್ಥಳತನಿಖೆ ನಡೆಸಿ, ರೀ.ಸ.ನಂ.11 ರಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಅನುಮೋದನೆ ಇಲ್ಲದೆ ಬಡಾವಣೆ ಮಾಡಿ ಸೈಟುಗಳನ್ನು ನಿರ್ಮಿಸಿ ಇದರಲ್ಲಿ 5 ಮನೆಗಳನ್ನು ಮತ್ತು 1 ರಲ್ಲಿ ಮನೆಕಟ್ಟಲು ಅಡಿಪಾಯ ಹಾಕಿರುವುದಾಗಿ ವರದಿಯಲ್ಲಿ ಅನುಮೋದಿಸಿರುತ್ತದೆ. ರೀ.ಸ.ನಂ.11 ಸರ್ವೆ ದಾಖಲೆಗಳಂತೆ 1-19 ಗುಂಟೆ ಇದ್ದು, ಸ್ಕೇಲ್ ನಂಬರ್ ನಂತರ ಶಂಕುಮೋಜಿಣಿ ಟಿಪ್ಪಣಿ ಮಾಡುವಾಗ 1-25 ಗುಂಟೆ ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಬದಲಾವಣೆಯಾಗಿ ಅದರಂತೆ ಆಕಾರಬಂದು ದುರಸ್ತಿಯಾಗಿ ಹಕ್ಕುದಾಖಲೆಗಳಲ್ಲಿ ಈ ನಂಬರ್ ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬು ಆಗಿರುವುದರಿಂದ ಇದು ಸರ್ಕಾರಕ್ಕೆ ಸೇರಿದ ಸ್ವತ್ತಾಗಿದ್ದು, ಇದರ ಸಂರಕ್ಷಣೆ ಮಾಡುವ ಸಲುವಾಗಿ ಈ ಸರ್ವೆ ನಂಬರ್‌ನಲ್ಲಿ ವರದಿ ಮತ್ತು ನಕ್ಷೆಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಅಕ್ರಮವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಬಡಾವಣೆಯನ್ನು ಮತ್ತು ಇದರಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ನೀವು ಸದರಿ ಜಮೀನನ್ನು ಸರ್ಕಾರದ ವಶಕ್ಕೆ ಪಡೆದು ಕೂಡಲೇ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಸಂರಕ್ಷಿಸಲು ಇದರಲ್ಲಿ ಅಕ್ರಮವಾಗಿ ನೆಲೆವೂರಿರುವವರನ್ನು ತೆರವುಗೊಳಿಸಿ ಈ ಆಸ್ತಿಯನ್ನು ಸರ್ಕಾರದ ವಶಕ್ಕೆ ಪಡೆಯಲು ನಿಯಮಾನುಸಾರ ಕಾನೂನು ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ.”

A notice then comes to be issued by the Tahsildar to accused No.1 and his sons directing removal of encroachment and illegal construction. The notice reads as follows:

“ಸಂಖ್ಯೆ:/NCR/CR/01/2015-168

ದಿನಾಂಕ: 25-07-2015

ನೋಟೀಸ್

ವಿಷಯ:-ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ.ನಂ.11 ರ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡು ಅಕ್ರಮ ಖಾತೆಗಳನ್ನು ಮಾಡಿರುವ ವಿಚಾರ.

ಉಲ್ಲೇಖ:-1.ಶ್ರೀ ಆರ್ ರೋಷನ್ ಬೇಗ್, ಮೂಲಸೌಲಭ್ಯ ಅಭಿವೃದ್ಧಿ, ವಾರ್ತಾ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸಂಪರ್ಕ ಹಾಗೂ ರಾಜ್ಯ ಸಚಿವರು ಇವರ ಕಚೇರಿ ಟಿಪ್ಪಣಿ ಸಂ:ಮು.ವಾ.ಸ.676/2014 ದಿ:11.2.2015.

2.ಪೌರಾಯುಕ್ತರು, ನಗರ ಸಭೆ ಚಿಂತಾಮಣಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ:ನಸಚಿ/ಸಿಬ್ಬಂದಿ/ಸಿಆರ್/2014-15 ದಿ:9.3.2015

3. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು. ಚಿಕ್ಕಬಳ್ಳಾಪುರಜಿಲ್ಲೆ, ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಜಿನಕೋ/ಜಿಸಿ(1)-125/2015-16 ದಿ:19-05-2015

4. ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ತಾಂತ್ರಿಕ ಸಹಾಯಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ ಭೂದಾಖಲೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು - ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಇವರ ಪತ್ರಸಂಖ್ಯೆ:ಜಿ.ತಾಂ.ಸಭೂಉನಿ.59/2015-16 ದಿ:22.04.2015

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಗೂ ಉಲ್ಲೇಖ (3) ಪತ್ರದಲ್ಲಿ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ.ನಂ.12 ಮತ್ತು ಸ.ನಂ.13 ಒಟ್ಟು 3 ಎಕರೆ 1 ಗುಂಟೆ ಜಮೀನಿನಲ್ಲಿ ಒಟ್ಟು 111 ವಿವಿಧ ಅಳತೆಯ ನಿವೇಶನಗಳನ್ನಾಗಿ ವಿಂಗಡಿಸಿ ನಗರಸಭೆಯ ಆಸ್ತಿ ತೆರಿಗೆ ರಿಜಿಸ್ಟ್ರಾರನಲ್ಲಿ ಖಾತೆ ದಾಖಲಿಸಿರುವುದಾಗಿ ಸದರಿಭೂಮಿಯ ಮೂಲ ಮಾಲೀಕರಾದ ಶ್ರೀಚೌಡರಡ್ಡಿ ಬಿನ್ ಆಂಜನೇಯರಡ್ಡಿ ಮತ್ತು ಶ್ರೀ ಎಂ.ಸಿ ಬಾಲಾಜಿ ಬಿನ್ ಚೌಡರಡ್ಡಿ ಇವರು ಚಿನ್ನಸಂದ್ರ ಪಂಚಾಯಿತಿಯ ಹೌಸ್ ಲಿಸ್ಟ್ ಪುಸ್ತಕ ಆಧರಿಸಿ ಒಟ್ಟು ಭೂಮಿಯ ವ್ಯಾಪ್ತಿಗೆ ಖಾತೆಯನ್ನು ಪಡೆದಂತೆ ನಗರ ಸಭೆ ದಾಖಲೆಗಳಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ.

ಉಲ್ಲೇಖ(2) ಮತ್ತು (4) ರನ್ವಯ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸ.ನಂ.12 ಮತ್ತು ಸ.ನಂ.13ಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸ.ನಂ.11ರ 1 ಎಕರೆ 19 ಗುಂಟೆ ಸರ್ಕಾರಿ ಹುಲ್ಲುಬನ್ನಿ ಖರಾಬ್

ಇರುವುದು ಮತ್ತು ಅದನ್ನು ಅಕ್ರಮವಾಗಿ ಸೇರಿಸಿಕೊಂಡು ನಿವೇಶನ ವಿಂಗಡಿಸಿ ಮಾರಾಟ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಸರ್ಕಾರಿ ಜಮೀನಿನಲ್ಲಿ ಈ ಕೆಳಕಂಡವರು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿದ್ದು ಸದರಿ ರವರ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಪ್ರಕರಣ 94 ಮತ್ತು 104 ರೀತ್ಯಾ ಈ ನೋಟೀಸ್ ನೀಡಲಾಗುತ್ತಿದ್ದು ನೀವು ಸರ್ಕಾರಿ ಜಮೀನು ಅನಧಿಕೃತವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ನಿವೇಶನಗಳನ್ನಾಗಿ ವಿಂಗಡಿಸಿ ಬಡಾವಣೆ ನಿರ್ಮಿಸಿ ಮಾರಾಟ ಮಾಡಿರುವ ನಿಮ್ಮ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಭೂಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 192(ಎ) ರಂತೆ ಏಳು ದಿನದೊಳಗಾಗಿ ನಿವೇಶನ/ ಕಟ್ಟಡಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಿದೆ. ತಪ್ಪಿದಲ್ಲಿ ನಿಯಮಾನುಸಾರ ಕ್ರಮಕೈಗೊಳ್ಳಲಾಗುವುದು.

ಸಹಿ/-

ತಹಶೀಲ್ದಾರ್

ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು.”

18. This order comes to be challenged before the coordinate bench of this Court in Writ Petition No.32702 -32703 of 2015. This comes to be disposed by the following order:

“Having heard Sri Ashok Haranahalli, learned Senior Counsel for the petitioners and perused the notices of even date 25.07.2015 of the Tahsildar, impugned, directing removal of construction on the ‘Hullubanni Kharab’ belonging to the State Government, **indisputably, when not preceded by a notice and an opportunity of hearing to the petitioners tantamounting to violation of principles of natural justice, cannot be sustained. Sri H.Venkatesh Dodderi, learned Government Advocate, fairly submits that in the absence of prior notice and an opportunity of hearing, notice impugned could be read down as a show cause notice entitling petitioners to submit their explanations and an opportunity of hearing before the Tahsildar.**

2. Recording the submission of learned counsel, the notices impugned are read down as show cause notices entitling petitioners to file their explanations and an opportunity of hearing where afterwards the third

**Respondent to pass orders in accordance with law.
Petitions are ordered accordingly."**

Opportunity of hearing was directed to be granted to the petitioners therein. Thereafter a notice comes to be issued on 14-10-2015 to which a reply is submitted by accused No.1 and his son M.C. Balaji.

The reply reads as follows:

"FROM:

1. Sri. Chowdareddy
S/o late M.C. Anjaneya Reddy
Malapalli extension,
Chintamani.
2. Sri.M.C.Balaji
s/o Sri. Chowdareddy
Malapalli extension,
Chintamani

Date:06/11/2015

To
The Tahsildar
Chintamani taluk
Chintamani.

Sir,

This is with reference to Your office notice bearing No. ncr/CR/68/2015-16 dated 14/10/2015. As informed earlier the above said notice was received by me on evening of 21/10/2015 and therefore, I had sent a request letter dated 27/10/2015 seeking extension of time to reply your said notice.

My reply to your above said notice is as under:

- a. You have referred to your office notice dated 25/07/2014 in your latest notice. As you are aware, My son M.C Balaji and myself had filed a writ petition challenging the said notice in W.P. No.32702 and 32703 of 2015 before the Hon'ble High Court of Karnataka and the Hon'ble High Court by its order dated 5/8/2015 directed you to seek our explanations and opportunity of hearing before passing any order. [Copy of this order is enclosed herewith.] as directed the Hon'ble High Court we had sent a detail reply on 17/08/2015 showing cause against the notice dated 25/07/2015. The same was received by your office on 17/08/2015. However, it is surprising your present notice do not make a mention of our reply at all.
- b. In the said reply we had requested to give an opportunity in proof of what is stated in the said reply. Please let us know if any orders are passed on our reply dated 17/8/2015 as no opportunity is given to us after reply is sent to you.
- c. This reply may kindly read as part and parcel of our earlier reply dated 17/08/2015. As contended in the earlier reply, the disputed land bearing sy No. 11 of Kannampalli village measuring 1 acre 19 guntas and out of which 35 guntas had been in continuous peaceful and possession and enjoyment of my father Sri. M.C. Anjaneya Reddy. Sri M.C.Anjaneya reddy is my father and grand father of Balaji. Sri. M.C. Anjaneya Reddy occupied the said land to an extent of 35 guntas [which is referred to herein after as the said land] had following boundaries.

EAST: Formerly S.No 45 [now lay out govt housing co-operative society.

WEST: S.No 10 of Narayana Rao and now private layout

NORTH: Channel in sy no. 11 and remaining area of S. no 11 and S.No 9

SOUTH; S.No 12 and 13

- d. **Sri. M.C.Anjaneya reddy occupied the land in question on the Shankaranthi day of 1950 with a view to acquire title over the said land by adverse possession. On that day, he openly asserted his hostile intention to dispossess the Government of the said land and occupied the said land to the knowledge of the government as well as the entire world openly. As could be appreciated, eastern boundary of the disputed land is S. No. 45 and Sy No. 12 formed southern boundary to said disputed Sy No. 11. Both lands in Sy. No. 45 and 12 of Malappally belonged to our joint family. Therefore, these two lands were abutting to the said land in Sy No. 11. The contours and the topography of Sy No. 11 was such that it was ideally suited for becoming part of Sy No. 45 and 12. The Sy No. 45 and 12 were slopping northwards towards. Sy No. 11. Therefore M.C.Anjaneya reddy occupied the land in Sy No. 11 to an extent of 35 guntas and cultivated the land and became part and parcel of the other two lands. There were no ridges bifurcating the said survey numbers. The existing ridges were removed at the time of said occupation. Ever since Shankranthi day of 1950 our family had been growing dry crops in the said land. Our cousin brother Sri. Narayana Reddy s/o Munishamy Reddy purchased Sy No. 13 which also formed southern boundary to the disputed land. Thus, Sri. M.C. Anjaneya Reddy openly, peacefully and continuous without any interruption or disturbance from any person including the government authorities asserted hostile animus and title against the government to their knowledge and notice. The said land is very close to Chinthamani town. Thus, he became absolute owner of the disputed Sy No. 11 by way of adverse possession. In fact, various partition deeds executed amongst the family members described the boundary of Sy No. 13 as channel in Sy No. 11. Thus, Anjaneya Reddy had become owner of Sy No. 45, 11, 12, and 13. After the death of Anjaneya reddy his grand sons namely, M.C. Balaji, M.C. Sudhakar and I partitioned all our joint family properties under registered partition**

deed. Under schedule 'B' the land bearing Sy No. 13 including Sy No. 11 is allotted to the share of Sri. M.C.Balaji. Thus said land has been in uninterrupted possession and enjoyment of our family till date.

- e. The entire case stands on the survey allege to have been done between 13/2/2015 and 19/2/2016. The alleged survey is done with out notice to us and behind our pack. The report of the said survey do not bind us. The survey is ---- and illegal and therefore no actions can be taken based on the said report your notice solely founded on the said materials. Which are collected in an illegal manner. All those action are against natural justice.
- f. It may be pertinent to note that my son Balaji and I executed a General Power of Attorney dated 6/12/2013 in favour of Sri. B. Anjaneya Reddy and V. Nagaraj President and Secretary of Sarakari Nowkarara Gruha Nirmana Sahakara Sangha Niyamitha authorizing them to sell the sites to its members. Accordingly, the society has sold 99 sites to various purchasers who have taken delivery of possession and are in lawful possession of the same. Many of them have constructed their residential houses.
- g. There is absolutely no any crimal intention on our part to have executed a power of attorney. Since, we had become owners by adverse possession, we had legal right to convey the same. Therefore, the intended criminal action under Section 192[a] of Karnataka Land Revenue Act cannot be invoked as under the colour of the ownership the property is sold. Unless the government makes out that we have not acquired ownership or title to the property in question by way of adverse possession, then only the government initiate action. Therefore, the matter is essentially a civil dispute and therefore, it does not invite any acion under Section 192[a] of the Act.
- h. The impugned notice is arbitrary, illegal and unsustainable in the eye of Law. The impugned notice do not indicate the basis on which the proposed action is contemplated. The impugned notices have been issued at the instance of persons who are politically motivated and

inimical towards us. We are targeted as we belong to rival political party. The intended action is actuated by malice and malafides.

- i. In spite of this reply, if you require, we are prepared to present the necessary evidence in proof of our claim in proper forum. Therefore we request you to drop the intending action in order to meet the ends of justice, and circumstances.

Thanking you

Yours faithfully,
Sd/-
[Chowda Reddy]"

(sic)

When reply came from accused No.1 and his son, the defence adopted is of considerable significance. The denial of possession disappeared. Instead came a plea of adverse possession. That plea, by its very architecture, carries an implicit admission. A person claiming adverse possession does not say, "I do not possess." He says, "I possess, and though the land belongs to another, my possession has matured into title." Thus, the defence itself tacitly acknowledges possession over Government land.

19. Thereafter came the complaint before the Anti-Corruption Bureau, alleging systematic land grabbing by accused No.1 and his family. Preliminary enquiry culminated in registration of Crime No.4 of 2017. The sketch appended to the complaint again reveals the startling picture—37 sites formed over land that prima facie belonged to the State, all from the hands of accused No.1/Chowdareddy and his sons M.C. Balaji and M.C. Sudhakar. The complaint reads as follows:

“From:

Mr. R. Venkataramana,
S/o late Laxminarayanappa,
Aged about 53 years,
R/o Sonnasetty Halli,
2nd Main, Chintamani.

To.

The Station House Officer,
Anti Corruption Bureau,
Race Course Road,
Bangalore-560001.

Sir,

Sub: Complaint of Criminal Conspiracy between Mr. Chowda Reddy, Mr. M.C.Balaji, Mr. M.C.Sudhakar, (all are residents of R/o Malapalli Layout, Chintamani), the then Commissioner of City Municipal Council, Chintamani, Sub-Registrar and other public servants.

With reference to the above subject, I am herewith submit the facts hereunder as follows:

1. I am basically a social worker. Over a period of time, the area of my service has increased manifold and the people whose grievances were duly addressed and redressed at all level have went to an extent of electing me as a member of local Municipality. In the capacity of member of the Municipality, I came across lot of malpractices in the administration system. It was noticed that, the malpractices are either at the intervention of higher bureaucrats or the elected representatives to the various levels. Since the beneficiaries of welfare scheme of the government are actually not getting the benefits as a result of rampant corruption, I have decided to expose all those bureaucrats and the politicians who are instrumental in denying the benefits to the beneficiaries. During my quest for eradication of the corruption in whatever mode and in whatever stage in the society, I came across the involvement of people who have been voted to power by the people of this state. The people involved have not only abused their office in practicing the corrupt act but also coated the rules and regulations, exchanged the monitory benefits in a clandestine manner, benefited themselves and in the process derailed faith reposed by the people. It is the persons who are expected to be a role model for the people, mouthpiece of the people and the guardians of the people conveniently floated and breached the rules in getting themselves unlawfully enriched. Even the government officers have extended their hands in helping the elected people to abuse their office and in other words, the government servants have also abused their office by not following the rules and regulation only with an intention to please the people who are powerful in the political circle.

2. The commission and omission of aforesaid bureaucrats and the politicians are punishable under the various statutes including the Prevention of Corruption Act. The people involved are very influential politicians. Hence, certain departments are not furnishing the details of the entire transaction. However, I have produced most of the material documents which prima facie implicates the aforesaid persons. In-depth investigation will expose all other incriminating circumstances against those persons which I may not able to do so in his individual capacity.

3. It is submitted that, one Mr. Chowda Reddy has been elected as a Member of Legislation Assembly from Chintamani constituency on many occasions. He was last holding the office of the MLA for the period between 1999 to 2004. His son by name M.C.Sudhakar was also elected as a MLA from Chintamani constituency on 2 occasions from 2004 to 2013. On account of their long stint as a Member of Legislative Assembly, they have developed their own clout in the bureaucratic level. Out of their political and economic power, they have not only flouted the rules and regulations but also made the public servants to act in tandem with them and in the process, the aforesaid public servants and other public servants have caused huge loss to the government and corresponding gain for themselves.

4. Mr. M.C.Balaji and Mr. M.C.Sudhakar are the sons of Mr. Chowda Reddy. They have played active roles in the illegal act committed by their father and other public servants. They are the part of the conspiracy hatched by Mr. Chowda Reddy and other public servants.

5. Property bearing Sy No.11 in all measuring 1 acres 19 guntas of land of Kannampalli Village, Chintamani Taluk is a Government Kharab land. The said land has been shown as government. Hullubanni Kharab in the revenue records. Copy of the RTC and mutation extract evidencing the aforesaid fact are produced herewith and marked as **Annexure-A and A1** respectively.

6. The adjacent lands bearing Sy No. 12 measuring 1 acres 21 guntas and Sy No.13 measuring 1 acre 20 guntas are standing in the name of Mr. Chowda Reddy and M.C.Balaji respectively and both these lands were converted in to non agricultural purpose. The RTCs of these 2 lands evidencing their ownership over the same are produced herewith and marked as **Annexure-B & B1** respectively.

7. The aforesaid father and his 2 sons without obtaining the necessary permission and sanction from the competent authority have illegally formed a residential layout and in the process made use of even the adjacent government land measuring 1 acre 19 guntas for formation of the layout.

8. By making use of their personal properties as well as aforesaid government land, the aforesaid father and his 2 sons have formed in all 106 sites of different dimension as per their own plan and formed another 5 sites which do not find place in their own plan. Copy of the plan prepared by them are produced herewith and marked as **Annexure-C**.

9. Having done the aforesaid act and deeds, Mr. Chowda Reddy and his 2 sons have managed to get the katha from the Municipal Corporation even in the absence of approved plan from the planning authority. The public servants who were working during the relevant point of time in the office of Municipal Corporation have issued the katha without exercising their statutory duties in order to favour Mr. Chowda Reddy and his 2 sons with an intention to make corresponding gain for themselves. Copy of the katha issued to Mr. Chowda Reddy and Mr. M.C.Balaji are produced herewith and marked as **Annexure-D and D1**.

10. In furtherance of the same, Mr. Chowda Reddy and his sons have entered in to a registered partition deed dated 23/12/2000 and in the partition deed, sites Nos. 10, 13, 16, 43, 46, 49, 52, 55, 58, 73, 103, 106 and other sites were allotted to Mr. Chowda Reddy. Site Nos. 11, 14, 17, 38, 41, 44, 47, 50, 53, 56, 59, 71, 104, and other sites were allotted to the share of Mr. M.C.Balaji. Similarly sites Nos.9, 12, 15, 18, 36, 39, 42, 45, 48, 51, 54, 57 along with other sites were allotted to Mr. M.C.Sudhakar. The recitals have been written as if the partition has been effected in respect of Sy Nos. 12 and 13 of Kannampalli Village. Copy of the partition deed is produced herewith and marked as **Annexure-E**.

11. In furtherance of the same, Mr. Chowda Reddy and Mr. Balaji have sold the aforesaid sites to the members of Government Employees Association through their PA holder, i, e one Mr. V.Nagaraj, Secretary, Karnataka Government Employees House Building Co-Operative Society. Copy of the GPA is produced herewith and marked as **Annexure-F**. The recitals in the GPA as well as the sale deeds strangely states that, all those sites are exclusively belonging to only to Mr. Chowda Reddy and Mr. Balaji. It is interesting to note in the said GPA that, the sites are shown to have formed only in Sy No.12

and 13. Some of the sale deeds are produced herewith and marked as **Annexure-G, G1 to G7** respectively.

12. I being a member of local Municipal Corporation, having come across the aforesaid illegal act, vide my complaint dated 02/02/2015 brought to the notice of the Municipal Corporation regarding the illegal act committed by Mr. Chowda Reddy and others. Even the Deputy Commissioner who has come across the aforesaid illegal act appears to have directed the Thasildar to conduct the spot inspection and prepare the sketch of the entire land in which the layout has been formed. Based on the said direction, the process of survey was conducted and sketch was prepared indicating the formation of about 35 sites in Sy No.11 which belongs to the government. Copy of the sketch evidencing the said aspect is produced herewith and marked as **Annexure-H**.

13. It is relevant to mention here itself that, the District in-charge Minister having come across the illegality, vide his office letter dated 11/02/2015 directed the Thasildar of Chintamani Taluk, Assistant Commisisoner of Chikkabhallapura Sub-Division and Technical Assistant to the Deputy Commissioner and in-charge Deputy Director of Land Records to carry out the spot inspection and make a enquiry in to the illegality. The said 3 officials took up the spot inspection and thereafter sent their report to the Deputy Commissioner on 22/04/2015 with their observation that, land bearing Sy No.11 measuring 1 acre 19 guntas is a 'B' Kharab land and sites have been formed on the said land without the plan sanction and 5 number of residence have come up in the said land. Copy of the said report is produced herewith and marked as **Annexure-J**.

14. In the meanwhile, based on my complaint, the officials of the Municipal Corporation has made a spot inspection and only after being convinced with the allegations made by me, addressed a letter to the Deputy Commissioner on 09/03/2015 confirming the encroachment of the government land, formation of the layout, obtaining the katha in respect of those sites and disposing of the sites to the third parties and requested the Deputy Commissioner to take necessary action in the matter. Copy of the said letter is produced herewith and marked as **Annexure-K**.

15. On the basis of the said report, the Deputy Commissioner vide his communication dated 29/04/2015 directed the Assistant Commissioner to take steps to remove the encroachment. Copy of the said communication is produced herewith and marked as **Annexure-L**.

16. It is submitted that, in furtherance of the above narrated sequence of developments, the jurisdictional Thasildar appears to have taken out a notice 25/07/2015 against Mr. Chowda Reddy and Balaji requiring them to forthwith remove the constructions put up in the government land. The said persons being aggrieved by the said notice, approached the Hon'ble High Court of Karnataka in W.P.No.32702-703/2015. The Hon'ble High Court vide its order dated 05/08/2015 disposed the matter with a direction to the Thasildar to offer an opportunity to Mr. Chowda Reddy and Balaji to have their say in the matter before taking the final decision. Copy of the order of the Hon'ble High Court is produced herewith and marked as **Annexure-M**.

17. In furtherance of the order of the Hon'ble High Court, the jurisdictional Thasildar vide notice dated 14/10/2015 called upon them to offer their explanation. In response to the said notice, Mr. Chowda Reddy has submitted his reply but interestingly not denied the factum of forming the layout in the government land. The only defense taken by him is that, he has perfected his title over the government land. The tone and tenure of the reply is the conclusive proof of formation of the layout over the government land, formation of the layout without approved plan, obtaining the katha of the site formed in the government land and disposing of the sites formed on the government land without authority. Copy of the show cause notice as well as reply given by Mr. Chowda Reddy are produced herewith and marked as **Annexure-N & N1** respectively.

18. In the meantime, the illegal acts committed by the aforesaid father and sons with active connivance with the public servants and other private persons, appeared in print media. Mr. Chowda Reddy in response to the said report of the print media, addressed a letter to the Deputy Commissioner 04/02/2015 stating that, he has not intentionally formed a layout in the government land and by stating so, he has categorically admitted the factum of encroachment and formation of the layout on the land belonging to the government

and subjected the sites formed on the said land for sale to the various persons. Copy of the letter of the 1st accused is produced herewith and marked as **Annexure-P**.

19. In order to control corruption and nepotism in public life by the public servants, a comprehensive enactment was brought by the parliament to check the political and economic power gained by illegal means. Of late, the bribery and corruption by public servants has enormously increased on account of men in power indulging in corrupt practice for amassing wealth for them and for their kin and kith. To curb such corrupt practices, the prevention of corruption act was enacted by the parliament to enable the authorities to take socially useful measures conceived in public interest and it should be liberally construed so as to bring about the desired object i.e., to prevent corruption among public servants and to prevent harassment of the honest among them. The Act also encompasses the cases of direct benefit obtained by a public servant for himself or for himself or for any other person from a third party in the manner described therein. The act was brought to purify the public administration. A new offence of misconduct has been created relating to public servants and has an effect on such public servants. In view of the addition made in definition of "Public Servants" any person who holds an office by virtue of which he is authorised or required to perform any public duty will come within the ambit of the definition of public servant. Section 2 (viii) (b) (c) defines public servant under the latest Act.

20. Hence, Mr. Chowda Reddy, Balaji, Sudhakar and officials of Town Municipal Council, Sub-Registrar and other public servants have committed the overt act of mis-conduct so as to attract the ingredients of the offence punishable under Section 13(1) (d) of the Prevention of Corruption Act r/w Section 34 and 120(B) of Indian Penal Code by adopting illegal methods and connived with each others for pecuniary advantage by abusing their official position while holding the office of the public servants without there being any public interest.

Hence, I request your good office to kindly register a case against concerned Government Servants and also Private person/s and other persons who are directly or indirectly involved in commission of the various offences under Prevention of Corruption Act as well as Indian Penal Code, investigate the

exact role played by each of them and to punish them in accordance with law and render justice.

Thanking You,

Sd/-
Yours obediently.
(R.Venkataramana)"

The complaint is in great detail. The complaint then results in a preliminary enquiry being conducted by the ACB. The finding in the preliminary enquiry is as follows:

"....

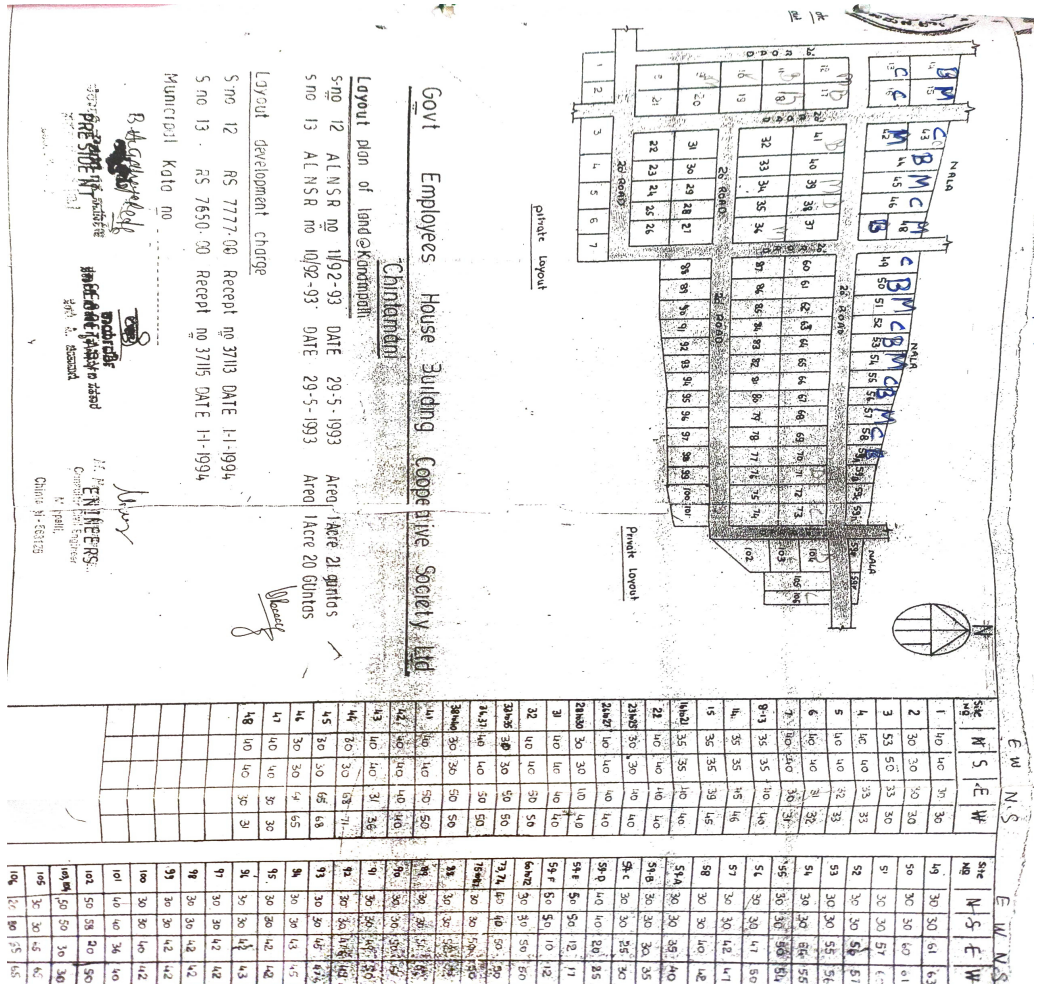
4. ವಿಚಾರಣಾಧಿಕಾರಿಯ ಅಭಿಪ್ರಾಯ: ಚಿಕ್ಕಬಳ್ಳಾಪುರ ಜಿಲ್ಲೆ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 12 ರಲ್ಲಿ 1.21 ಎಕರೆ ಹಿಡುವಳಿ ಜಮೀನು ಶ್ರೀ.ಚೌಡರೆಡ್ಡಿ ರವರ ಹೆಸರಿಗೆ ಹಾಗೂ ಸರ್ವೆ ನಂ. 13 ರಲ್ಲಿ 1.20 ಎಕರೆ ಹಿಡುವಳಿ ಜಮೀನು ಶ್ರೀ.ಬಾಲಾಜಿರೆಡ್ಡಿ ರವರ ಹೆಸರಿಗೆ ಇದ್ದು, ಅದಕ್ಕೆ ಹೊಂದಿಕೊಂಡಂತೆ ಸರ್ವೆ ನಂ. 11 ರಲ್ಲಿ 1.25 ಎಕರೆ ಹುಲ್ಲುಬನ್ನಿ (ಬ) ಖರಾಬು ಸರ್ಕಾರಿ ಜಮೀನು ಇರುತ್ತದೆ.

ದಿನಾಂಕ: 29-05-1993 ರಲ್ಲಿ ಶ್ರೀ.ಚೌಡರೆಡ್ಡಿ ಮತ್ತು ಶ್ರೀ.ಬಾಲಾಜಿ ರವರ ಮನವಿಯಂತೆ ಸರ್ವೆ ನಂ. 12 ಮತ್ತು 13 ಜಮೀನಿಗೆ ಚಿಂತಾಮಣಿ ತಹಶೀಲ್ದಾರ್ ರವರಿಂದ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುತ್ತದೆ. ನಂತರ ಚಿನ್ನಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯ ಹೌಸ್‌ಲೀಸ್ಡ್ ಪುಸ್ತಕದಲ್ಲಿ ಎಕರೆ ಲೆಕ್ಕದಲ್ಲಿ ಖಾತೆಯಾಗಿದ್ದು. ನಂತರ ಚಿಂತಾಮಣಿ ಪುರಸಭೆಯು ನಗರಸಭೆಯಾಗಿ ಮೇಲ್ವರ್ಜಿ ಹೊಂದಿದ ಮೇಲೆ ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮವು ಚಿಂತಾಮಣಿ ನಗರಸಭೆಗೆ ಒಳಪಡುತ್ತದೆ. ಕನ್ನಂಪಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯ ಹೌಸ್‌ಲೀಸ್ಡ್ ಪುಸ್ತಕವನ್ನು ಸರಿಯಾಗಿ ಪರಿಶೀಲಿಸದೆ, ನಗರಸಭೆಯ ಆಗಿನ ಪೌರಾಯುಕ್ತರಾದ ಶ್ರೀ.ನಾರಾಯಣಪ್ಪ, ಡಿ.ಸಿ.ಬಿ. ಗುಮಾಸ್ತರಾದ ಶ್ರೀ.ಜಯರಾಮಯ್ಯ, ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾದ ಶ್ರೀ.ಶಮೀವುಲ್ಲಾ ರವರು ಜಮೀನಿನ ಮಾಲೀಕರಾದ ಶ್ರೀ.ಚೌಡರೆಡ್ಡಿ ರವರು ಆಗ ಚಿಂತಾಮಣಿ ತಾಲ್ಲೂಕು ಶಾಸಕರಾಗಿದ್ದು ಮತ್ತು ಅವರ ಮಗ ಶ್ರೀ.ಬಾಲಾಜಿರೆಡ್ಡಿ ರವರ ಅಧಿಕಾರ ದುರುಪಯೋಗದಿಂದ, ಅವರಿಗೆ ಅನುಕೂಲ ಆಗುವಂತೆ ಅಕ್ರಮವಾಗಿ ಸರ್ವೆ ನಂ.12 ಮತ್ತು 13 ರ ಸ್ವಂತ ಜಮೀನಿಗೆ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿದ್ದು, ಅದಕ್ಕೆ ಹೊಂದಿಕೊಂಡಿರುವ ಸರ್ವೆ ನಂ. 11 ರ ಸರ್ಕಾರಿ ಹುಲ್ಲುಬನ್ನಿ (ಬ) ಖರಾಬು 1.25 ಎಕರೆ ಜಮೀನು ಸೇರಿಸಿ ಅಕ್ರಮವಾಗಿ ಕಾನೂನು ಉಲ್ಲಂಘಿಸಿ ಚೌಡರೆಡ್ಡಿ ಮತ್ತು ಬಾಲಾಜಿರೆಡ್ಡಿ ರವರುಗಳಿಗೆ ಅಕ್ರಮ ಲಾಭಕ್ಕಾಗಿ ಉದ್ದೇಶದಿಂದ ನಿಯಮಬಾಹಿರವಾಗಿ ಖಾತೆಗಳನ್ನು ಮಾಡಿಸಿ, ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಒತ್ತುವರಿ ಮಾಡಲು ಅನುಕೂಲ ಮಾಡಿಕೊಟ್ಟು ಅಪ್ರಾಮಾಣಿಕತೆಯಿಂದ ತಮ್ಮ ಕಾನೂನುಬದ್ಧ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು

ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಭವ್ಯಾಚಾರ ಪ್ರತಿಬಂಧಕ ಕಾಯ್ದೆ-1988 ಕಲಂ 13(1),(ಸಿ),(ಡಿ) ಮತ್ತು ಕಲಂ 447 ಐಪಿಸಿ ಅಡಿಯಲ್ಲಿ ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುವುದು ಪ್ರಾಥಮಿಕ ವಿಚಾರಣೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತೆ.

ಮೇಲಿನಂತೆ ನಡೆಸಲಾಗಿರುವ ಪ್ರಾಥಮಿಕ ವಿಚಾರಣಾ ವರದಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.”

Pursuant to the preliminary enquiry, the crime in Crime No.4 of 2017 comes to be registered. To the complaint a sketch of the area is also appended. The sketch is as follows:



On the top end of the sketch is Sy.No.11, again the other two are Sy.Nos. 12 and 13. 37 sites are seen to have been formed in the Government land by making it as land belonging to Chowdareddy/ accused No.1, M.C.Balaji and M.C. Sudhakar. The details of the accused are shown in the crime. It is shown as accused No.1/Chowdareddy, accused No.2/Narayanappa, accused No.3/Jayaramaiah and the other Shamiulla who by then died.

20. Though the material prima facie discloses that M.C. Balaji and M.C. Sudhakar were direct beneficiaries, both stand conspicuously absent from the array of accused. How beneficiaries of allegedly grabbed Government land remain outside the dragnet of crime is a matter that raises serious concern. Yet, since the matter is still at the stage of investigation, this Court consciously refrains from making further observations. At this stage, the Court is not expected to weigh evidence with the precision of trial. The Court only examines whether the allegations disclose commission of cognizable offences warranting investigation. They

unmistakably do. Therefore, investigation in the least becomes imperative.

21. Insofar as petitioner No.2/accused No.2 is concerned, while all the above was happening, he was the officer of the Town Municipal Council. Officer in the sense, the Commissioner in the Town Municipal Council. It is an admitted fact that during that period he was the Commissioner. As observed, the matter is in the stage of investigation. He may be dropped from the array of accused or other accused may be added in the array of accused while filing the final report. Therefore, it is too premature for this Court to stall the investigation in the teeth of the aforesaid offence.

22. Several other contentions are sought to be urged by the learned senior counsel. One factor remains is that the Government land i.e., 'B' kharab can never become the subject matter of conversion. Rule 21 of the Karnataka Land Revenue Rules reads as follows:

"21. Classification:- (1) For the purposes of assessment, all lands shall be classed with respect to their productive qualities. The number of classes and their relative value reckoned in annas (16 annas, i.e., 100 per cent classification value) shall be fixed under the orders of the Commissioner for Survey, Settlement and Land Records with reference to the circumstances of the different tracts of the State to which the Survey extends and to the nature of the cultivation, and the classification results shall be recorded in the following books and forms

- (a) Prathi Book;**
- (b) Bagayat Taktha;**
- (c) Darwari;**
- (d) Classers Register;**
- (e) Statement showing bifurcation of soil and water assessment;**
- (f) Akarband.**

(2) During the process of classification land included as unarable shall be treated as "Pot Kharab". Pot Kharab lands may be classified as follows

- (a) That which is classified as unfit for agriculture at the time of survey including the farm buildings or threshing floors of the holder;
- (b) That which is not assessed because;
 - (i) it is reserved or assigned for public purpose;
 - (ii) it is occupied by a road or recognised footpath or by a tank or stream used by persons other than the holders for irrigation, drinking or domestic purposes;
 - (iii) used as burial ground or cremation ground;
 - (iv) assigned for village potteries."

The legal position concerning *B Kharab* land admits of no ambiguity. Rule 21 of the Karnataka Land Revenue Rules unmistakably declares such land to be Government land reserved for specified public purposes. It is incapable of private appropriation. It is incapable of conversion into residential layouts. It cannot be transformed into a private commodity merely because power, influence, or administrative silence aided such transformation.

23. A co-ordinate Bench of this Court in **THE AGRICULTURAL PRODUCE MARKET COMMITTEE v. EXECUTIVE OFFICER**¹ has held as follows:

“....”

8. The points that would arise for consideration are:

- 1. Whether merely on acquisition of land under any Prevalent Acquisition Act right of the public in the ‘B Kharab’ land subject matter of acquisition would stand automatically extinguished?**
- 2. Can a beneficiary of an acquisition claim that once a land acquired has been handed over to the beneficiary the ‘B Kharab’ flowing along**

¹ Writ Petition No.13483 of 2022 decided 12-12-2023

with the said land would also vest with the beneficiary, with the right of the general public being automatically extinguished?

3. Can the reliefs sought for in the writ petition be granted?

4. What order?

9. I answer the above points as under;

10. **Answer to point No.1: Whether merely on acquisition of land under any Prevalent Acquisition Act right of the public in the 'B Kharab' land subject matter of acquisition would stand automatically extinguished?**

And

Answer to point No.2: Can a beneficiary of an acquisition claim that once a land acquired has been handed over to the beneficiary the 'B Kharab' flowing along with the said land would also vest with the beneficiary, with the right of the general public being automatically extinguished?

8.1 Both the questions being related to each other are taken up together for consideration.

8.2 Section 67 of the Karnataka Land Revenue Act, 1964 is reproduced hereunder for easy reference:

67. Public roads, etc., and all lands which are not the property of others belong to the Government.—

(1) All public roads, streets, lanes and paths, bridges, ditches, dikes and fences, on or beside the same, the bed of the sea and of harbours and creeks below high water mark and of rivers, streams, nallas, lakes and tanks and all canals and water-courses and all standing and flowing waters, and all lands wherever situated which are not the property of individuals or of aggregate of persons legally capable of holding property, and except in so far as any rights of such persons may be established, in or over the same, and except as may be otherwise provided in any law for the time being in force, are and are hereby declared to be with all rights in or over the same or appertaining thereto, the property of the State Government.

Explanation.—In this section, "high-water mark" means the highest point reached by ordinary spring tides at any season of the year.

(2) Where any property or any right in or over any property is claimed by or on behalf of the State Government or by any person as against the State Government, it shall be lawful for the Deputy Commissioner or a Survey Officer not lower in rank than a Deputy Commissioner, after formal inquiry to pass an order deciding the claim.

(3) Any person aggrieved by an order made under subsection (2) or in appeal or revision therefrom may institute a civil suit contesting the order within a period of one year from the date of such order and the final decision in the civil suit shall be binding on the parties

- 8.3 A perusal of the said provision would indicate that all public roads, streets, lanes, paths, bridges, ditches, dikes and fences would stand vested with and belong to the Government. A 'kaludari' which is a footpath or a Bandi Jadu which is a cart-track are roads of the past which were used by the persons residing in and around the area for access to the different areas.

- 8.4 Thus, the concept of public roads, streets lanes and parks, in my considered opinion would also include a 'kaludari' and/or a Bandi Jadu which is in the nature of a road. This 'kaludari' and/or Bandi Jadu is demarcated in the village map and in concerned Revenue documents and is classified as 'B Kharab' lands as regards with the landowner is not required make payment of any land revenue.
- 8.5 This being so for the reason that the said land is not exclusively enjoyed by the landowner but is reserved for usage by the general public in terms of Section 67 of the Karnataka Land Revenue Act, 1964. These lands, though belonging to the Government, the right of the general public is also vested in the said land and cannot be divested without following the procedure prescribed under Section 68 of the Karnataka Land Revenue Act, 1964. Section 68 is reproduced hereunder for easy reference;

68. Extinction of rights of public and individuals in or over any public road, street, lane or path not required for use of public.—

(1) Whenever it appears to the State Government that the whole or any part of any public road, street, lane, or path which is the property of the State Government, is not required for the use of the public, the State Government may, by notification, make a declaration to such effect, stating in such declaration that it is proposed that the rights of the public as well as of all persons in or over any such road, street, lane or path, or part thereof, as the case may be, shall be extinguished. On the publication of such notification, the Deputy Commissioner, shall, as soon as possible cause public notice of such declaration to be given at convenient places on, or in the vicinity of, such road, street, lane or path, or part thereof, as the case may be. Such declaration and notice shall specify, as far as practicable, the situation and limits of such road, street, lane or path or part

thereof, and shall invite objections to the aforesaid proposal.

(2) Any member of the public or any person having any interest or right, in addition to the right of public high-way, in or over such road, street, lane or path or part thereof, or having any other interest or right which is likely to be adversely affected by the proposal may, within one month after the issue of the notification, under sub-section (1), state to the Deputy Commissioner in writing his objections to the proposal, the nature of his interest or right and the manner in which it is likely to be adversely affected and the amount and particulars of his claim to compensation for such interest or right:

Provided that the Deputy Commissioner may allow any person to make such statement after the period of one month after the issue of the notification under subsection (1), if he is satisfied that such person had sufficient cause for not making it within the said period.

(3) The Deputy Commissioner shall give every person who has made a statement to him under sub-section (2), an opportunity of being heard either in person or by pleader and shall, after hearing all such persons in such manner and after making such further enquiry, if any, as he thinks necessary, determine the amount of compensation, if any, which should, in his opinion, be given in any case in respect of any substantial loss or damage likely to be caused by the proposed extinction of the rights of the public as well as of persons as aforesaid. The provisions of sections 9, 10 and 11 of the Land Acquisition Act, 1894 (Central Act I of 1894) shall, so far as may be, apply to the proceedings held by the Deputy Commissioner under this sub-section.

(4) The Deputy Commissioner shall submit to the State Government the record of the proceedings held by him with the report, containing his recommendations on the objections, if any,

received by him stating the amount of compensation, if any, which, in his opinion, are payable to any person.

(5) If the State Government is satisfied after considering the record of the proceedings and the report, if any, made under sub-section (4) that the public road, street, lane or path, or part thereof, specified in the notification under sub-section (1) is not required for the use of the public, a declaration shall be published in the official Gazette that all rights of the public as well as of all persons in or over such road, street, lane, or path, or part thereof, are extinguished; and all such rights shall thereupon be extinguished, and such road, street, lane or path, or part thereof, shall be at the disposal of the State Government with effect from the date of such declaration.

(6) The decision of the Deputy Commissioner, subject to such appeals or revision as are allowed under Chapter V, regarding the amount of compensation and the person to whom such compensation, if any, is payable, shall be final; and payment shall be made by the Deputy Commissioner to such persons accordingly.

- 8.6 For the purposes of extinction of the rights of the public and individuals in a 'kaludari' or a Bandi Jadu the procedure under Section 68 would have to be followed with the declaration that the rights of the public as well as all persons over such roads are extinguished.
- 8.7 The notification envisaged under Section 68 of the Karnataka Land Revenue Act, 1964 is different from an acquisition notification under the land Acquisition Act, 1894 or any other Act providing for acquisition of land. The acquisition of land under the Land Acquisition Act 1894 is only relating to the land belonging to a private individual or an entity and it is the ownership rights in respect of that land which would get vested with the State on the acquisition being completed.

- 8.8 In so far as the land reserved for a park, road, etc., like a 'kaludari' or Bandi Jadu the said land always vested with a State but with a right of public and individuals being recognized therein. In that background, I am unable to agree with contention of Sri.T.Swaroop learned counsel for the petitioner that upon the acquisition of land the right of the public to use a pathway or a 'kaludari' would stand extinguished and that the APMC was entitled to make use of the entire land.
- 8.9 In the present case there is only an acquisition notification which has been issued and the procedure under Section 68 has not been followed by the State. In fact, the contention of the State is that the said demarcation or reservation of the land for public use has not been disturbed and the public would continue to have a right to use the said Kharab land.
- 8.10 That being the case the procedure under Section 68 of the Karnataka Land Revenue Act, 1964 not having been followed the right of the general public and/or the individuals to make use of the 'kaludari' would continue in the said land and as such the beneficiary of the acquisition cannot now contend that the right of the public use has been extinguished.**
- 8.11 Hence, I answer point No.1 by holding that merely on acquisition of land under any Prevalent land Acquisition Act right of the public in the "B Kharab" land subject matter of acquisition would not stand automatically extinguished, but the procedure under Section 68 of the Karnataka Land Revenue Act would have to be followed for such extinguishment.**

8.12 Hence, I answer point No.2 by holding that a beneficiary of an acquisition cannot claim that once a land acquired has been handed over to the beneficiary the 'B Kharab' flowing along with the said land would also vest with the beneficiary, with the right of the general public being automatically extinguished.

11. **Answer to point No.3: Can the reliefs sought for in the writ petition be granted?**

11.1. In view of my answers to points No.1 and 2 the notice issued by the Thashildar calling upon the petitioner to keep the 'B Kharab' land designated for 'kaludari' free of any obstruction cannot be found fault with. Consequently, the order passed by the Executive Officer on that basis reserving the land and directing the petitioner-APMC to remove the compound wall obstructing the 'kaludari' cannot also be found fault.

11.2 The petitioner cannot encroach or enclose any land reserved for public use in terms of Section 67 without following the procedure under Section 68 of the Karnataka Land Revenue Act, 1964. Hence, I am of the considered opinion that the petitioner is not entitled to the reliefs which are sought for.

11.3 At this stage Sri.T.Swaroop., learned counsel for the petitioner seeks liberty to approach the jurisdictional authorities under Section 68 of the Karnataka Land Revenue Act or for shifting of the location of the existing 'kaludari'. Liberty is always available to the petitioner to approach said authorities and as such no further liberty is required to be granted by this Court.

12. **Answer to point No.4: what order?**

With the above observations, the petition stands ***dismissed.***"

24. A little earlier another coordinate Bench in **SENA VIHAR OWNERS WELFARE ASSOCIATION (R) v. SRI BANDARAPPA BHAKTHADIGALA SANGHA (R)** – R.F.A. No.23 of 2017 decided on 08-09-2023 set at naught the order of the civil Court on the score even one gunta of *pot kharab* land which belongs to Government cannot be taken away by private citizen. Coordinate Benches of this Court in **THE AGRICULTURAL PRODUCE MARKET COMMITTEE v. EXECUTIVE OFFICER** and **SENA VIHAR OWNERS WELFARE ASSOCIATION (R) v. BANDARAPPA BHAKTHADIGALA SANGHA (R)** have reiterated this principle with clarity: even a single gunta of Government *pot kharab* land cannot be appropriated by private citizens.

25. It is however a trite law that a FIR is not an encyclopaedia of offences. In the teeth of the afore-narrated facts, the crime ought to be investigated into. The accused may be added

or accused may be dropped; the offences may be added and the offences may be dropped. Reference being made to the judgment of the Apex Court which holds that an FIR is not an encyclopedia of offences becomes apposite in the obtaining facts. The Apex Court in the case of **NEEHARIKA INFRASTRUCTURE (P) LTD. v. STATE OF MAHARASHTRA**², has held as follows:

"...."

33.12. The first information report is not an encyclopaedia which must disclose all facts and details relating to the offence reported. Therefore, when the investigation by the police is in progress, the court should not go into the merits of the allegations in the FIR. Police must be permitted to complete the investigation. It would be premature to pronounce the conclusion based on hazy facts that the complaint/FIR does not deserve to be investigated or that it amounts to abuse of process of law. After investigation, if the investigating officer finds that there is no substance in the application made by the complainant, the investigating officer may file an appropriate report/summary before the learned Magistrate which may be considered by the learned Magistrate in accordance with the known procedure."

(Emphasis supplied at each instance)

² (2021) 19 SCC 401

In the light of the afore-narrated facts, glaring enough they are, the allegations disclose serious and triable issues, which demand thorough investigation.

Thus, the armoury from the arsenal of Smt. Keerthi Reddy, learned counsel for the complainant would far outweigh the armoury from the learned senior counsel Sri Y. R. Sadashivareddy and Sri B. K. Manjunath, learned counsel for petitioners.

26. The fulcrum of the complaint is of land grabbing. **Land grabbing by ordinary citizens is a serious illegality. Land grabbing by those clothed with political power strikes at something far deeper—it erodes public faith in governance itself. When custodians of public trust become beneficiaries of alleged public wrongs. This Court cannot permit investigation to be throttled at inception in a matter of such gravity. To interdict investigation, at this stage, would amount to shutting the door on truth, before it has even entered the room. Investigation, therefore, is not merely warranted; it is indispensable.**

27. For all the aforesaid reasons, these petitions, being devoid of merit, stand **dismissed**.

It is made clear that the observations made in the course of the order are only for the purpose of consideration of the issue in the lis and would not bind or influence the investigation or further proceedings.

Having regard to the fact that the complaint dates back to 2016 and the crime to 2017, this Court deems it appropriate to direct the investigating agency to conclude the investigation with utmost expedition and, in any event, within an outer limit of six months from the date of receipt of a copy of this order.

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

bkp
CT:MJ